

SHRI BHUPESH GUPTA: That is all right. I will wait. You kindly refresh your memory.

RESOLUTION RE APPOINTMENT OF A COMMITTEE TO CONSIDER AND MAKE RECOMMENDATIONS AS TO THE TRADES AND INDUSTRIES WHICH SHOULD BE NATIONALISED—continued

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): Mr. Amolakh Chand, I am calling you now so that you may get priority. You will speak at 2-30 P.M.

SHRI AMOLAKH CHAND (Uttar Pradesh): Mr. Vice-Chairman, Sir,

THE VICE-CHAIRMAN (SHRI P. N. SAPRU): The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

MESSAGE FROM THE LOK SABHA

THE INDIAN RAILWAYS (AMENDMENT) BILL, 1959

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Indian Railways (Amendment) Bill, 1959, as passed by Lok Sabha at its sitting held on the 12th February, 1959."

I lay the Bill on the Table.

RESOLUTION RE APPOINTMENT OF A COMMITTEE TO CONSIDER AND MAKE RECOMMENDATIONS AS TO THE TRADES AND INDUSTRIES WHICH SHOULD BE NATIONALISED—continued

SHRI AMOLAKH CHAND: Mr. Deputy Chairman, I presume that the whole House would be grateful to our hon. friend, Shri Ram Sahaiji for giving us an opportunity to discuss the nationalisation policy of the Government of India and the reason why we should be grateful to him is that these days there is a general talk of nationalisation and, therefore, it was a good move on his part to bring this motion before this House.

Now, Sir, as far as I am aware, the policy of the Government of India after taking over from the British as announced in the Industrial Policy Resolution of 6th April, 1948 stands today as amended later on. And if we look into it, what do we find? What is the industrial policy of the Government of India? The nation has now set itself to establish a social order where justice and equality of opportunity shall be secured to all people. This is the acknowledged principle on which the Government of India is functioning and for this purpose, as they say in the Industrial Policy Resolution, careful planning and integrated effort over the whole field of national activity are necessary and the Government of India propose to establish a National Planning Commission to formulate programmes of development and to secure their execution. Coming to the production side they say that for the production of capital equipment and goods satisfying the basic needs of the people and of commodities the export of which will increase earnings by foreign exchange, the Government of India are taking steps to remedy the situation; in particular they are considering steps to create a body of men trained in business methods and management. The point which I want to make clear to the House is that

there is an established policy of nationalisation and this gives us an opportunity to see how far this policy has been implemented, whether or not the Government is prepared, on the advice of the Planning Commission, on the advice of the National Development Council and on the advice of Parliament, to abide by their decisions and whether there is now any real necessity of appointing a committee of Members of Parliament and experts to lay down further policy.

If we look as to what the Government of India has done in the field of nationalisation, we can say that the progress so far made is not only satisfactory but one on which the Government itself can be proud. Having liquidated the Princely order, and having abolished zamindaris, jagirdaris etc., steps were taken to nationalise the Imperial Bank of India, the Life Insurance business, and the air services—the Air India International and Indian Airlines Corporation were set up—and steps have been taken to own coalmines and produce coal, to own steel plant and produce steel. If you look a bit forward in that direction you will find that the Ordnance Factories are taking up the manufacture of not only arms and ammunition but also goods of utility, like trucks, jeeps etc.

Now, the question arises as to whether all nationalisation should be done at the moment with speed or not. It would have been possible in a country where one takes over the Government by means of a revolution. But here, as hon. Members are aware, a particular process of taking over was followed and as a result of that we have inherited a bureaucracy and as such whenever we take up nationalisation we find that we have to form companies and corporations managed and directed by the Services. Now, had it been only a question of taking over things and not of implementing the First Five Year Plan, the second Plan, the third Plan and so on, one could have thought that all the instruments of production as well as all the

instruments of distribution should be owned by the State. From the policy of the Government of India it is clear that their intention is, and their action is, on the lines of nationalising the instruments of production as well as the instruments of distribution. We only heard yesterday from the Food Minister that the Government having taken a decision to distribute food-grains, they find that there is not adequate administrative machinery. To have a successful nationalisation and for satisfying the consumers and the citizens, it is essential that you should have not only the resources to pay compensation for the industries that you may nationalise, but you must have efficient administrative and managerial personnel. We know that the Government of India has created a Business Management Pool and that steps are taken to equip and train officers from the private sector. Now, the question arises whether there should be any private sector in India or not. Should we allow it; should we have all the instruments of production and all the instruments of distribution in the hands of the Government or should there be a private sector? As far as I have been able to understand the policy of the Government of India, it is a policy of co-existence of the private sector and the public sector.

SHRI SHEEL BHADRA YAJEE: It is not for good.

SHRI AMOLAKH CHAND: Opinions may differ. It may be good, it may be bad.

श्री शीलभद्र यात्री : हमेशा के लिये नहीं है, यह मेरे कहने का मतलब है ।

SHRI AMOLAKH CHAND: That is what I was just trying to explain. It is not the opinion of a few persons which has to count, because you will always find difference of opinions. There are persons who have developed the private sector and have later on handed it over to the public sector—I mean the Vizagapatam Ship Yard, the Hindustan Aircraft Factory, the

[Shri Amolakh Chand.]

Kolar Goldfields, etc., etc. There are interests and counter-interests, and if you want to have peaceful co-existence in the development of the country, you have to consider the other side of the picture also. The only objection that can be taken to the present policy of nationalisation is that the pace is not so speedy as a fairly large section of the people would like it to be. Under these circumstances it becomes further necessary to consider what our resources are, how much compensation we can pay, whether the particular industry which may be suggested in this House should be nationalised. Mr. Bhupesh Gupta has tried to say about coal, etc. He mentioned some of the companies. Well, I know that as far as coal is concerned the policy of the Government of India is very clear, and if he had cared to read the report of the Balwantray Mehta Committee, he would have found that their suggestion is that all uneconomic small collieries should be taken over either by the State or run by co-operatives or something like that. The idea and the policy of the Government are to secure all means of production which are basic for the industries and basic for the daily life of the people of this great country. Now, Sir, the only difference which I could understand in the previous speakers' remarks was that the pace was not according to their liking and that it should be speeded up. With reference to that I would respectfully submit that whenever the Government of India has found that in the interests of the country it is essential to take over any trade or business, it has not hesitated to do so, and the latest example is trading in foodgrains.

Sir, the other day we read about the State Trading Corporation taking over the jute trade to stabilise prices. I would like to submit that these are steps in the right direction to nationalise industry and trade, but as the Constitution of the country envisages a compensation for such nationalisation, the capacity to pay that is not available, and so we have to take steps

as and when necessary. Therefore, I submit that there is no specific point in accepting this resolution except that it has given us an opportunity to think about the nationalisation policy of the Government of India. Having the Planning Commission, having the National Development Council, their decisions being ratified by Parliament itself, I think at this juncture it is not essential that there should be a Committee of experts and Members of Parliament only because that is likely to be misconstrued by the various States. As the question was put by Dr. Barlingay, what would be the position of the States? I would like to submit, therefore, that it is essential that the National Development Council which comprises all the Chief Ministers of States should be there; the Planning Commission should make a proposal which should come before the National Development Council, and after their decision, it should be implemented by the Government of India after a reference to both the Houses of Parliament. If that is done, Sir, I do not think there can be any hitch in the matter, and with this perspective it is not essential that this House should accept this resolution because it does not carry us any further. The ultimate decision will always be that of the Government on the report of any committee appointed, whether it be a committee appointed by the Government of India or a committee appointed by Parliament or a committee appointed by any State Government or any other committee. Considering all these facts, what I feel is that this discussion has given us an opportunity to clear our minds about the process of nationalisation; it has been a very good and educative discussion, and I respectfully submit that the matter should rest here.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Deputy Chairman, I rise to support the resolution moved by Mr. Ram Sahai which reads as follows:

"This House is of opinion that Government should appoint a Com-

mittee consisting of Members of Parliament and persons having expert knowledge of the subject to consider and make recommendations as to the trades and industries which should be nationalised having regard to the present situation in the country."

This is a very important resolution. We have decided that the aim of the Government is to establish a democratic and socialist society. In his Address to the joint session of Parliament the President was pleased to say in paragraph 53—

"It is the policy, and it will continue to be the endeavour of my Government, to seek in all possible ways to uphold the dignity and independence of our land and people and to promote our unity and social well-being and to build a democratic and socialist society, in which progress is sought and attained by peaceful means and by consent."

When we have accepted that this is the policy of the Government of India, it is but right that we should take steps in that direction. What the resolution says is that we should investigate what trades and what industries should come under public ownership. Yesterday, Sir, I was present at a reception given to one Labour M.P., who was here in Delhi, and when a specific question was asked what means of production he would like to be under public ownership when the Labour Government came into power, he stated that steel should be under public ownership, and that fortunately atomic energy was already under public ownership. So also, Sir, when we have decided that the goal of the present Government is to establish a socialist society, it is but right that all the means of production should be under public ownership. Mr. Bhupesh Gupta has, while supporting this resolution, stated what industries should immediately come under public ownership and what trades should be undertaken by the

Government. We are glad that the Government have decided to take wholesale trade in foodgrains under their control. Foreign trade has unfortunately not been taken up by the Government. Hundreds and thousands of crores of rupees are flowing as profits into the hands of foreign capitalists. More than Rs. 400 crores of profits go to the foreign capitalists whose firms are now operating in India and this entire foreign trade, if it is undertaken by the Government, will yield ample money and it will also earn a good amount of foreign exchange. Not only is this foreign trade undertaken and conducted by foreign firms in India, but also even the banks that undertake to finance this foreign trade are mostly foreign banks. It is necessary that these foreign banks and these firms which are dealing in foreign trade should be entirely under the ownership of the State. There are many things that are already under public ownership, that are owned by the Government. The Life Insurance Corporation of India is there, the State Bank is there. The Imperial Bank has been nationalised. But still there are some banks which are not yet nationalised by the Government and they should also be nationalised at the earliest. Fortunately, two or three years ago, the gold mines in Mysore State were nationalised. Of course, the Government of Mysore had to pay very heavy compensation because the capitalist interests or the vested interests that were managing the gold mines had a pull with the Central Government and therefore, unnecessarily the Mysore Government had to pay very heavy compensation. There are also the coal mines which have got to be nationalised. Coal is very important. It is a basic industry. I do not know why the Government has not thought of nationalising the coal mines. Especially when the coal mines are in the hands of foreigners, they are interested not in the social good of the country, but in making larger and larger profits. Therefore, these coal mines should immediately be taken over by the Government and they should all be nationalised. The

[Shri Mulka Govinda Reddy.]
coal mine disaster in Chinakuri some time ago was enquired into. That farcical enquiry should be scrapped and a fresh enquiry should be ordered and the persons who are responsible for that disaster should be brought to book and further, that mine should immediately be nationalised.

Sir, there are tea and coffee plantations. We have many coffee plantations in Mysore. Tea and coffee are major industries, particularly tea which earns a very good amount of foreign exchange. Most of these tea gardens are now owned by foreigners and some of the coffee plantations are also owned by them and they should come under public ownership. They are major industries. They are making very good foreign exchange. It is but right when we are really short of foreign exchange that these tea and coffee plantations are all nationalised. Therefore, this Resolution which is very important should be viewed from this angle. Some hon. friend just now said that the Government decided that the wholesale trade in foodgrains should come under State management. The Food Minister was helpless and he stated yesterday that the Government had no adequate machinery to implement the decision. So, if we appoint a committee to go into this question and examine which trades and industries should be nationalised, then we will be in a position to know what our resources are in man-power and in finance and then we can mobilise the man-power, we can train the personnel and we can raise resources. Then only can any decision that has been taken by the Government and approved by this Parliament be implemented effectively and profitably. Otherwise, the decisions remain only on paper. That is what has happened during the last ten or eleven years. Many important policy decisions have been taken by the Government and approved by Parliament, but they have not been implemented because we lack either resources or personnel.

SHRI AMOLAKH CHAND: Can the hon. Member specify any industry about which the Government of India or any State Government took a decision to nationalise and failed thereafter in nationalising it?

SHRI MULKA GOVINDA REDDY: He himself quoted that the Government took a decision that wholesale trade in foodgrains should be the monopoly of the State, but that they have not been able to implement that decision because the Government had no personnel.

SHRI AMOLAKH CHAND: The hon. Member is under some misapprehension. What I said was that their decision was taken and implementation was going on. But as the Minister pointed out yesterday, there are some difficulties about the administrative personnel and administrative arrangements. But it is going on.

SHRI MULKA GOVINDA REDDY: It is not correct. The Food Minister himself admitted yesterday that they have not been able to implement the decision of the Government because they lack the machinery.

SHRI T. S. PATTABIRAMAN (Madras): Completely misquoted. Please see the record.

SHRI MULKA GOVINDA REDDY: My point is, whenever we take a decision, we must be in a position to implement it effectively and profitably. If this Resolution is accepted and a committee is appointed, that committee can examine which trades or industries can be nationalised and once that decision is taken, we will be in a position to know how to implement the decision—how to mobilise the resources and how to train the personnel and then we can effectively nationalise that industry and it can be run profitably. That is the point which I wanted to stress and which the hon. Member opposite did not follow.

SHRI T. S. PATTABIRAMAN: You never followed.

SHRI MULKA GOVINDA REDDY: Government has said that their aim is to establish a socialist society and we will continue to employ all means and make all efforts to see that it is established at the earliest. We are really impatient. We cannot have patience for centuries to attain that millennium. So we are anxious that this thing should be done at the earliest and that the public sector should expand and the private sector should shrink. Otherwise, there is no meaning in saying that there will be a socialist society, in raising the slogan of socialism if we do not attach this much of importance to the problem. Especially, the basic industries and the foreign trade should be undertaken by the State and they should be under the monopoly of the State. Therefore, I earnestly appeal to the Members of this House that we should support this very important Resolution moved by Mr. Ram Sahai.

I support the Resolution.

SHRI KAILASH BIHARI LALL (Bihar): Mr. Deputy Chairman, I thank you for having given me this opportunity to speak on this Resolution.

SOME HON. MEMBERS: Hindi, Hindi.

3 P.M.

श्री के० बी० लाल : उपसभापति महोदय, मैं प्रस्ताव पर बोलना नहीं चाहता था, लेकिन मैं समझता हूँ कि यहाँ कुछ ऐसी हवा चली, जैसा कि चेयरमैन साहब ने कहा, कि एक कंटेजियन बन रहा है, तो मैं भी उम्मीद हवा में बह गया और बोलने को खड़ा हो गया। मेरा ख्याल है कि यह प्रस्ताव बिल्कुल निर्दोष है और इसमें कोई ऐसी बात नहीं थी जिसका विरोध किया जाता और न सपोर्ट करने की ही जरूरत थी। लेकिन हम लोग एक ऐसा एटीट्यूड मान बैठे हैं कि जिस तरह से साधारणतः प्रस्तावों का भाग्य होता है, उम्मीद तरह से इस प्रस्ताव का भी भाग्य होगा। लेकिन, इसमें कुछ बिलचस्पी आ गई है और उसे मैं एक दृष्टि-

कोण से रख देना चाहता हूँ। वह यह है कि इस प्रस्ताव ने सदन के अन्दर कुछ ऐसी हलचल मचा दी है, जैसा कि कोई हाथी अंघों की नगरी में मचा देता है। वहाँ पर सब अंग्रेज लोग हाथी को अपने-अपने रूप में देखते हैं। मैंने इस प्रस्ताव को बार-बार पढ़ा, अगर फिर भी पता नहीं चला कि इस में अखिर है क्या चीज़, जिस पर इतनी गर्मी आ गई है और लोग इसको सपोर्ट और इसका विरोध करने लगे हैं। जब श्री भूपेश गुप्त ने इस प्रस्ताव का जोरदार शब्दों में समर्थन किया, तो लोगों में एक तरह का सस्पेंशन पैदा हो गया और वे कहने लगे कि इस प्रस्ताव में ऐसी क्या बात है कि अपोजीशन वाले भी सपोर्ट कर रहे हैं। जब लोगों ने देखा कि अपोजीशन वाले इस प्रस्ताव को सपोर्ट कर रहे हैं, तब गवर्नमेंट का क्या एटीट्यूड होगा। जैसा कि साधारणतः प्रस्तावों में सरकार का जो एटीट्यूड होता है, वह तो सब को मालूम है। लेकिन इस प्रस्ताव के सम्बन्ध में गवर्नमेंट का एटीट्यूड बहुत सख्त होगा; क्योंकि अपोजीशन ने उसको सपोर्ट कर दिया है। हमारे भाई अगर किसी चीज़ को सपोर्ट करते हैं तो गवर्नमेंट उसको अपोज़ करती है और जब गवर्नमेंट किसी चीज़ को सपोर्ट करती है तो अपोजीशन वाले उसको अपोज़ करते हैं। इस तरह से एक की हवा दूसरे को लगा दी गई है और इस हवा में दोनों बहने लगे हैं। खैर, यह हम को कबूल करना पड़ेगा

श्री शोलभद्र याजी : आप किसी हवा में आ गये हैं ?

श्री के० बि० लाल : आप की हवा में। इस प्रस्ताव के सम्बन्ध में मुझे एक ही भावण ज्यादा पसन्द आया और वह है श्री अमोलखचन्द जी का। श्री अमोलखचन्द जी ने बहुत माकूल बात कही, जिस के ऊपर आदमी विश्वास कायम कर सकता है। श्री राम महाय जी का जो प्रस्ताव है, वह

[श्री कं० बि० लाल]

ठीक है। नेशनलाइजेशन करना ठीक है, लेकिन जब गवर्नमेंट के पास प्लानिंग कमीशन है, और भी जरिये हैं मशविरा लेने के, तो इस तरह के प्रस्ताव की क्या जरूरत है। मेरा तो ख्याल है कि शायद गवर्नमेंट की तरफ से भी ऐसा ही जवाब आयेगा।

श्री शीलभद्र याजी : प्लानिंग कमीशन को क्या राष्ट्रीयकरण करने का अधिकार है ?

श्री कं० बि० लाल : सुनिये, आप की उम्र होती जाती है, क्यों आप इस तरह से उछलते हैं और दूसरों को क्यों नहीं बोलने का मौका देते? सब को कुछ न कुछ अक्ल होती है।

श्री शीलभद्र याजी : इसीलिये तो पूछता हूँ।

श्री कं० बि० लाल : काहे को आप पूछ रहे हैं? इससे किसी को फायदा नहीं होता है। बात यह है कि गवर्नमेंट के पास कोई ऐसा साधन है, जिससे गवर्नमेंट जांच कर लेती है कि कौन सी ट्रेड या इंडस्ट्री को हम नेशनलाइज करें। इस प्रस्ताव द्वारा पार्लियामेंट के मेम्बरों की एक कमेटी बने, इस बात की जांच करने के लिये कि किस-किस चीज को नेशनलाइज किया जाय। तो आया इस चीज की जरूरत है या नहीं, यह एक सवाल पैदा होता है। लेकिन, अभी तक यह बात एक मानी में सरकार की ओर से हो रही है। जहां तक मैं समझता हूँ श्री राम सहाय जी के प्रस्ताव रखने का मतलब यह है कि एक "स्टैंडिंग कमेटी फार नेशनलाइजेशन" रहे तो प्लानिंग कमीशन को मदद मिल सकती है और उस का खास काम होगा उन उद्योग धंधों की जांच करना जिन्हें कि सरकार अपने हाथ में ले सकती हो। जब जैड० अहमद साहब ने इस प्रस्ताव का समर्थन किया तो लोग बहुत चौंक जाते हैं और यह शक होता है

कि कहीं मेरे खिलाफ इस कमेटी में कोई फ़सला हो जायगा। बात यह है कि हम लोगों ने—सभी दलों ने—पोशलिस्ट और कम्युनिस्ट पार्टी की बात छोड़ दीजिये—कांग्रेस पार्टी ने भी नेशनलाइजेशन को करीब करीब कबूल कर लिया है। अब से उसने सोशलिस्टिक पैटर्न आफ सोसाइटी का ध्येय कबूल किया है, तब से देश में बहुत उद्योग-धंधों को उसने अपने हाथ में ले लिया है, जिनके बारे में अभी सदन में बतलाया गया है। इसके अलावा यह बात जरूरी है कि जो हम करें, वह जांच कर के करें। उस में जांच होती है या नहीं, यह तो नहीं कहता। श्री राम सहाय की जो दलील है, अगर उस के मुताबिक हम काम करें तो अगोजीशन वाले कैसे आगे नहीं बढ़ सकते हैं? उन के मेम्बर इस समय स्टैंडिंग कमेटियों में बिना लिहाज से लिये जाते हैं, वे लोग उस में आते हैं और जांच करते हैं। दस आदमी जब मिलजुल कर काम करते हैं तो एक कहावत है "हारने जीतने से बड़ी बात नहीं होती है"। तो इस ख्याल से, इस नुक्ते नज़र से, यह जरूरी मालूम होता है कि एक "स्टैंडिंग कमेटी फार नेशनलाइजेशन" रहे जो इसकी जांच करे कि हमें कौन सी ट्रेड और इंडस्ट्री को नेशनलाइज करना चाहिये। मुझे इस बात में कोई हर्ज नहीं मालूम होता है, लेकिन गवर्नमेंट का जो एटीट्यूड है, इस के ऊपर एक लफ्ज कह देना चाहता हूँ।

गवर्नमेंट आज तक इस ट्रेडिशन पर चलती आई है कि कोई भी काम या सजेशन मेम्बरों की तरफ से आये तो उसको कबूल करना, उसका धर्म नहीं है, फर्ज नहीं है। उस को तो विरोध करना है, चाहे आगे चल कर वह उस चीज को स्वयं कर दे। अभी तक का तज़ुबा तो यही रहा है। इसलिये, मैं ने बोलने का मौका लिया। वैसे मुझे इस प्रस्ताव के सम्बन्ध में सदन में बोलने की जरूरत नहीं थी। यह प्रस्ताव

सदन में पास होगा या नहीं होगा, इसको हम जानते हैं। हमारा जो दृष्टिकोण है, उसे गवर्नमेंट को मालूम करना चाहिये। जब अंग्रेजों का वक्त था, तब वे हम लोगों को एक विद्यार्थी या शिष्य के रूप में समझते थे और वे हम को डेमोक्रेटिक एक्ट से काम करना सिखलाते थे। वही मनोवृत्ति अभी तक मौजूद है। अगर कोई नान आफिशल कोई प्रस्ताव या कोई बिल लाये तो हम उससे चौंक जाते हैं। असल बात यह है कि अभी तक गवर्नमेंट के अन्दर—मैं बहुत अदब के साथ कहता हूँ, हम किसी मिनिस्टर के ऊपर एसपर्शन नहीं डाल रहे हैं, हमारा हमेशा से यही ख्याल रहा है और न मैं मिनिस्टर को क्लिटसाइज करता हूँ। जो कुछ चीज उनके सामने आती है वह उसी मनोवृत्ति से आती है, जो मनोवृत्ति अंग्रेजों के वक्त थी। वे उसी तरह से फैसला करते हैं, जिस तरह से अंग्रेजों के जमाने में होता था। अंग्रेजों के जमाने में जो उनके नौकर लोग मोहर लगा देते थे, उसीको पास करते थे। आज भी हमें वही चीज दिखाई दे रही है, यह बड़ी दुःखदायी बात है। मैं अपने मिनिस्टरों से अर्ज करना चाहता हूँ कि हमें ऐसी बात से तकलीफ होती है। इस तरह की बात बार-बार चली आती है। इस रास्ते से हमारे मिनिस्टर निकलने की कोशिश करें या न करें, लेकिन इस तरह की बात हमारे दिमागों में भरी रहती है।

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): Is he speaking on the Resolution or is he reflecting on Government not accepting this or that?

SHRI BHUPESH GUPTA: He is speaking on the Resolution. He says that democracy should be protected and also that the Home Minister has not dealt with it.

श्री के० बि० लाल : क्या यह कहा जाय कि प्रस्ताव को हम लोग नामंजूर करेंगे ? हमारे मिनिस्टर साहब के दिमाग में यह

बात नहीं आती है कि हम प्रस्ताव के ऊपर कुछ बोल रहे हैं। जब हम कहते हैं कि मिनिस्टर साहब प्रस्ताव को इम्प्लीमेंट करें, तब हमारे मिनिस्टर साहब को मालूम होता है कि हम प्रस्ताव पर बोल ही नहीं रहे हैं। प्रस्ताव क्या चीज है, यह तो आप ही समझते हैं या हमारे श्री भपेश गुप्त ही समझा सकते हैं। सवाल प्रस्ताव को मंजूर करने या नामंजूर करने का है। अगर आप उसको खारिज करते हैं, किस बुनियाद पर करते हैं? अगर प्रस्ताव के सम्बन्ध में इस तरह की बातें नहीं आयेंगी, तो क्या इस तरह की बातें आयेंगी कि घर में दाल या भात किस तरह से बनता है? प्रस्ताव के अन्दर जो बातें हैं, उनके बारे में मैं कह रहा हूँ, आप उनको देखिये और अपनी गलतियों के ऊपर चौंका न कीजिये; क्योंकि यह बात तो सही है कि गलती हो रही है। आप इसको मानिये कि किस तरह से गलत बात कर रही हैं। फिर चाहे अपोजीशन की तरफ से कोई अच्छी बात आये, चाहे अपनी तरफ से आये, हम यह समझते हैं कि हम सारे देश के लिये काम कर रहे हैं। इसलिये पार्टी की बात छोड़िये। अगर हमेशा आप पार्टी की बुनियाद पर विचार करेंगे तो शायद आप सही रास्ते पर नहीं आवेंगे। यह नेशनलाइजेशन का सवाल है और प्रस्ताव में यह नहीं कहा गया है कि किस चीज का नेशनलाइजेशन किया जाये। हो सकता है कि क्लाय इंडस्ट्री का नेशनलाइजेशन करना पड़े, हो सकता है कि सीमेंट का नेशनलाइजेशन करना पड़े, हो सकता है कि और दूसरी बड़ी बड़ी इंडस्ट्रीज का नेशनलाइजेशन करना पड़े। लेकिन क्या नेशनलाइज करेंगे, इसमें नहीं कहा गया है। प्रस्ताव में सिर्फ यही कहा गया है कि एक कमेटी जांच करे, छानबीन करे कि हम क्या नेशनलाइज कर सकते हैं, क्या नेशनलाइज नहीं करवा सकते हैं। उसमें सारी बातों को आप विचार में ला सकते हैं, कोई बात छोड़ने की नहीं है। लेकिन प्रस्ताव के लास्ट में यह कहा गया

[श्री कै० बि० लाल]

है, 'present situation in the country'. अगर आप प्रेजेंट सिचुएशन में क्लाय इंडस्ट्री को नेशनलाइज करना चाहते हैं, तो इसमें चौकने की कोई बात नहीं है, जो क्लाय इंडस्ट्री वाले या और इंडस्ट्री वाले हैं, उनके लिए भी चौकने की कोई बात नहीं है। जब देश और राष्ट्र के हित में नेशनलाइज करने का सवाल आयागा, तब तो कोई चीज नेशनलाइज हो सकती है, और आप करते भी हैं, कोई नई बात नहीं है। इसलिए हम समझते हैं कि किसी के चौकने की बात नहीं है। वैसे तो आखिर में यही होगा कि प्रस्ताव विद्वद् हो जायगा, लेकिन अगर कोई ऐसा आश्वामन हो जाय तो ठीक है कि ऐसी कमेटी गवर्नमेंट बिठलाने जा रही है जो नेशनलाइजेशन के मसले पर हमेशा विचार करती रहे। यह बात सही है कि गवर्नमेंट के अन्दर ऐसी जांच करने का जरिया जरूर है, यह नहीं है कि गवर्नमेंट जांच नहीं करती है, लेकिन अभी यह होता है कि जो उनके दफ्तर में, उनके सेक्रेटेरियट में जांच होती है, उस पर वहीं मोहर लग जाती है और वन फाइन मार्निंग कह दिया जाता है कि हम ने नेशनलाइज कई लिया इश्योरेंस बिजिनेस, हम ने नेशनलाइज कर लिया इम्पीरियल बैंक। अगर आप सब को कांफिडेंस में लें और एक स्टैंडिंग कमेटी बनायें, तो यह प्रस्ताव कोई अनुचित नहीं है, बड़ा निर्दोष प्रस्ताव है और सपोर्ट करने के काबिल है। ऐसी हालत में मैं इस प्रस्ताव का समर्थन करता हूँ।

श्री टी० पाण्डे : उपसभापति महोदय, यह प्रस्ताव देखने में बड़ा निर्दोष मालूम होता है और इस पर कई भाइयों ने अपने विचार व्यक्त किये हैं, लेकिन मुझ को यह लगता है कि जिस भाई ने इस प्रस्ताव को उपस्थित किया है, उन्होंने कांग्रेस की अर्थ नीति, उसका परम्परा और उसकी अवस्था का अध्ययन नहीं किया है और यदि अध्ययन

किया है तो उसको ठीक समझ कर के इस प्रस्ताव का ठीक गठन नहीं किया है। इस पर बोलने का मेरा विचार नहीं था। इस लिए उन प्रस्तावों की तालिका में आप के समक्ष उपस्थित नहीं कर रहा हूँ कि किस प्रकार से भूमि के सम्बन्ध में, कारखानों के सम्बन्ध में हमारी अर्थ-नीति व्यवस्थित ढंग से चली आ रही है। जैसाकि हमारा संविधान है और आज के युग में जिस अर्थ-नीति के आधार पर हमारा सामाजिक संगठन हो रहा है, उसे हम नेहरू अर्थ-नीति कहते हैं। हमारा देश बहुत गरीब है और हमारी आर्थिक स्थिति भी अच्छी नहीं है। विभिन्न कारखाने और उद्योग हमारे देश में फैले हुए हैं। हम चाहते क्या हैं? राष्ट्रीयकरण की नीति को हम स्वीकार करते हैं। यह हमारा सिद्धान्त है और हम व्यावहारिक दृष्टिकोण से इस पर अमल करना चाहते हैं।

मैं ने कुछ सवाल डा० अहमद साहब से पूछे थे। उनको मैं विद्वान् मानता हूँ और यह मैं मानता हूँ कि देश के आर्थिक और राजनीतिक जीवन का उन्हें अधिक अनुभव है। लेकिन मुझे खेद है कि उन्होंने उन प्रश्नों का ठीक उत्तर नहीं दिया। हम समाजीकरण करना चाहते हैं, राष्ट्रीयकरण करना चाहते हैं उद्योग धंधों का। ठीक है, इस को हम स्वीकार करते हैं। उसमें देश और विदेश दोनों प्रकार का धन लगा हुआ है, मस्तिष्क लगा हुआ है, संगठन लगा हुआ है, और युगों से वह चल रहा है, उसकी एक परम्परा बनी हुई है, उसमें बहुत से अनुभवी और विशेषज्ञ लोग काम कर रहे हैं। एक बारगी हमें उसे विवटित करना होगा, एक ही दिन में हमें सारे उद्योग धंधों का राष्ट्रीयकरण करना पड़ेगा, सारे संगठनों का राष्ट्रीयकरण करना पड़ेगा, समाजीकरण करना पड़ेगा। क्या हम इतने सबल हैं? क्या हमारी सरकार के पास इतनी पूंजी है, क्या सामाजिक दृष्टिकोण से हमारे पास इतना सब संगठन है? मैं आप से कहता हूँ कि बिल्कुल नहीं

है। ऐसी दशा में यह प्रस्ताव उपस्थित करना अन्वयावहारिक है। जो हमारी परम्परा है, जो हमारे देश की परिस्थिति है, उसको अगर हम समझें तो ऐसी कमेटी की कोई आवश्यकता नहीं है। इससे तो हम देश में हलचल पैदा करेंगे। इस देश में जो व्यापार में लगे हुए हैं, बाहर के लोग जो धन व्यय करना चाहते हैं, पूंजी लगाना चाहते हैं और जिनकी पूंजी इस देश में लगी हुई है, उनमें हम संशय पैदा करेंगे, हलचल पैदा करेंगे और उनके सगठन को भग करेंगे। इसके अतिरिक्त और इससे कोई काम नहीं हो सकता, यह मेरा निवेदन है।

दूसरी बात मैं यह कहना चाहता हूँ कि इसे व्यावहारिक रूप से सोचें। सब से बड़ी पूंजी हमारे देश में क्या है? कृषि। क्या हम कृषि का राष्ट्रीयकरण कर सकते हैं और क्या ऐसा करना हमारे लिए उचित है? क्या इस देश के किसान इस राष्ट्रीयकरण की नीति को स्वीकार करेंगे? क्या किसी प्रकार की कोई राजनैतिक व्यवस्था इस देश में ऐसे समय में चल सकती है, अगर हम खेती का राष्ट्रीयकरण करें? मैं आप को उत्तर देना चाहता हूँ कि कदापि नहीं चल सकती है। इस देश का किसान ऐसे किसी राजनैतिक शासन को स्वीकार करने के लिये तैयार नहीं है यदि वह भूमि का राष्ट्रीयकरण कर दे। इसीलिये नागपुर कांग्रेस ने बहुत सोच-समझ कर एक नीति अपनाई। वह नीति क्या थी? वह नीति यह थी कि हम भूमि का राष्ट्रीयकरण नहीं करना चाहते, एक एकाई हम निश्चित करना चाहते हैं, और यह चाहते हैं कि उस इकाई के निश्चित करने के बाद जो भूमि हम को प्राप्त हो, उसका हम वितरण न करें; क्योंकि लेने वाले अधिक हैं, भूमि कम है, इसलिये उस पर सहकारिता के आधार पर हम खेती करना चाहते हैं। इस सिद्धांत को हम स्वीकार करते हैं कि जो भूमि किसान के पास है, जिस भूमि का उसको स्वामित्व प्राप्त है, हम

चाहते हैं कि उस पर वह सहकारी खेती करे, लेकिन हम उससे जबरिया सहकारी खेती कराना नहीं चाहते हैं। यह हमारी भूमि सम्बन्धी निर्धारित नीति है।

उद्योग-धंधों के बारे में हमारी नीति क्या है? मैं ने एक प्रश्न पूछा था तो आपने यह बताया कि जिस तरह से जमींदारों से भूमि हमने प्राप्त कर ली, उसी तरह से हम कारखानेदारों से कारखाने प्राप्त करके उनको बाँड दे सकते हैं। जमींदारों और ताल्लुकदारों का हमारे सामाजिक जीवन पर कितना असर था और उनके पास कितनी पूंजी लगी हुई थी, वह भी आप जानते हैं, और उससे कितने व्यक्तियों को मुक्ति मिली वह भी आप जानते हैं। वह तालिका इस वक्त मेरे पास नहीं है। कारखानों में जो पूंजी हमारी लगी हुई है, उस पूंजी को—मार्केट रेट पर हम नहीं कहते हैं जो भी आप निश्चित करें कि उसका इतना रुपया हुआ, मैं मानता हूँ थोड़ी देर के लिये कि सौ अरब रुपये हुये—जो कि हमें कारखानेदारों को, उद्योगपतियों को देना पड़ेगा और वह हमने देश के कोष से, समाज के कोष से, राष्ट्र के कोष से उद्योगपतियों को दे दिया और उसका राष्ट्रीयकरण कर दिया, एक नीति यह है, लेकिन इस तरह जो विदेशों की पूंजी लगी हुई है, जो देश की पूंजी लगी हुई है—उससे अगर हमने संघर्ष किया और ऐसे समय में जब कि राष्ट्रीय कोष में रुपया नहीं है, प्रजा के पास रुपया नहीं है, टैक्स देने की उसके पास शक्ति नहीं है, उसके ऊपर हमने टैक्स लगाया और वह रुपया हमने उद्योगपतियों को दे दिया—एक वर्ष में नहीं दिया, हमने मान लिया सौ वर्ष में दे दिया—तो उसका नतीजा क्या होगा? जो पूंजी हमारे पास है, जो कारखानेदारों से हमें मिली है उससे हम उद्योगों का राष्ट्रीयकरण कर के प्रजा को सुखी बनायेंगे। एक नीति यह है। मैं आपसे कहता हूँ कि जवाहर लाल जी की इस अर्थ-नीति को इस देश के लिये मैं उत्तम समझता हूँ और मैं समझता

[श्री टी० पांडे]

हैं कि कई देशों के लिये वह अनुकरणीय है। वह नीति क्या है? वह यह अर्थ-नीति है, जिस पर कि शासन चल रहा है, जवाहरलाल जी का यह कहना है, कांग्रेस का यह कहना है कि उद्योगपतियों के पास जो पूंजी है उसको, उनके व्यापार को, उनके प्रोडक्शन को और उनके हर प्रकार के मूवमेंट को समाज के फायदे के लिये, समाज के लाभ के लिये, गरीबों के लाभ के लिये हम नियंत्रित करें। तो यह नियंत्रित प्रोडक्शन, यह नियंत्रण करने की नीति हमारे देश में चल रही है और उनकी पूंजी को हम टच नहीं करते हैं; बल्कि इसके लिये उन्हें हम प्रोत्साहन देते हैं, उन्हें ऋण देते हैं, कहते हैं कि बाहर से भी, विदेशों से भी पूंजी आये, उसको हम इनवाइट करते हैं और लेते हैं, अमेरिका से लेते हैं, रूस से लेते हैं, उन देशों के पूंजीपतियों से भी लेते हैं और उन देशों के शासन से भी लेते हैं और इस देश के व्यक्तिगत उद्योगों को वह पूंजी दिला रहे हैं और स्वयं भी दे रहे हैं। हम कहते हैं कि जिनके पास मैशीनरी कम है या पुरानी है, जिनके पास माडर्न मैशीनरी नहीं है, वे पुरानी मशीनों को हटा कर उन्हें रिप्लेस करें और इस देश में प्रोडक्शन को बढ़ायें, परन्तु उन पर नियंत्रण हमारा रहेगा, स्टेट का रहेगा, राष्ट्र का रहेगा और राष्ट्र और समाज के लाभ लिये रहेगा। अब, जो पूंजी हमारे पास है, उससे हम इन कारखानों को, इन उद्योगों को लेना नहीं चाहते हैं और हम यह चाहते हैं कि इससे हम नये कारखाने खोलें। तो यह राष्ट्रीयकरण नहीं है, तो और क्या है? सिंदरी का कारखाना क्या है? हमने भिलाई में जो इतना बड़ा कारखाना खोला है वह क्या है? दुर्गापुर का कारखाना क्या है? जगह जगह जो कारखाने हम खोल रहे हैं और काम कर रहे हैं, वह राष्ट्रीयकरण नहीं है तो क्या है? क्या यह आपको दिखाई नहीं देता है? पर इस देश के कुछ लोग बड़े कृतघ्न हो गये हैं, अपनी आंखों से अपने देश के प्रोडक्शन को नहीं देखते हैं, किस प्रकार से तेजी से यह देश

आगे बढ़ रहा है और यह नीति कितनी कामयाब हो रही है, यह हम नहीं देखते हैं। कुछ ऐसे समय में आपने यह प्रस्ताव पेश कर दिया—मैं आपसे परिचित नहीं हूँ, लेकिन मैं आपसे कहता हूँ—कि यह प्रस्ताव कुछ अपरिपक्व है। किसी के ऊपर कोई आक्षेप करना यह भद्र पुरुष का काम नहीं है, लेकिन मैं कहता हूँ कि यह बड़ा ही अपरिपक्व है। जो कांग्रेस की नीति है, शासन की नीति है, नेहरू जी की नीति है, उसको आपको व्यावहारिक दृष्टिकोण से थोड़ा ध्यानपूर्वक देखना पड़ेगा। मैं यह मानता हूँ। आपने यह बतलाया कि देश के लाभ के लिये नहीं, बल्कि मुनाफे के लिये उद्योग पति काम करते हैं और उनका संगठन इसी लिये संचालित होता है। एक साहब ने भाषण किया कि बहुत से व्यापारों में काला बाजार होता है। होता है, लेकिन साथ ही साथ यह भी देखिये कि और जगह क्या हो रहा है। जो औद्योगीकरण देश में हो रहा है उससे सम्बन्धित जो रिपोर्ट्स हैं उनको आप देखिये। एक तरफ प्राइवेट सेक्टर है, एक तरफ पब्लिक सेक्टर है, दोनों को आप देखें, उनकी समीक्षाओं को आप देखें, दोनों में जो खामियां हैं उनको भी आप देखेंगे तो आप इस नतीजे पर पहुंचेंगे कि कई वर्षों से यह देश गुलाम रहा है, इस वजह से इसकी नैतिकता जितनी अच्छी होनी चाहिये, शासन को चलाने के लिये और समाजवाद की स्थापना करने के लिये जितनी नैतिकता की अपेक्षा है उतनी नैतिकता हमारे देश में नहीं है, उसका अभाव है। इस पर हमें गौर करना पड़ेगा। इस दृष्टिकोण से यदि आप देखेंगे तो आपको पता चलेगा कि हमारे देश की जो अर्थ-नीति है, जो सामाजिक नीति है, उसमें प्राइवेट और पब्लिक सेक्टर का जो बंटवारा है और जिस ढंग से, जिस संचालित ढंग से वह चल रहा है, उसमें हमारा देश उन्नति कर रहा है। इसको कौन नहीं कहता है? मैं कह रहा हूँ, और लोग कह रहे हैं और रूस और अमेरिका से और -

बाहर से लोग जब आते हैं तब वे भी कहते हैं कि ऐसा है तो हमें यह स्वीकार करना चाहिये। इस दृष्टिकोण से मैं कहता हूँ—मैं शासन की तरफ से नहीं बोल रहा हूँ क्योंकि मैं उसका अधिकारी नहीं हूँ लेकिन मैं अपनी तरफ से कहता हूँ कि यह जो प्रस्ताव है इसको उपस्थित नहीं करना चाहिये था। मैं उनकी राय से सहमत हूँ, उसको मैं दुहराना नहीं चाहता हूँ, लेकिन एक शब्द जरूर कहना चाहता हूँ कि इस देश में ऐसी मशीनरी है, एक नहीं अनेक हैं, अगर मैं आपको गनाने लग जाऊं तो न मालूम कितनी हो जायें। कांग्रेस का जो संगठन है उसी के पास केन्द्रीय आधार पर, राज्य के आधार पर, जिले के आधार पर कम से कम चार-चार या पांच-पांच ऐसे संगठन हैं जो कि इस बात को जो कि आपने प्रस्ताव में रखी है उसको सूक्ष्म दृष्टिकोण से देखते हैं। ये बातें वकिंग कमेटी के सामने पेश होती हैं, प्लानिंग कमिशन के सामने ये बातें पेश होती हैं। यही नहीं कि कांग्रेस के पास ऐसा संगठन है बल्कि प्रजा-सोशलिस्ट पार्टी के पास भी ऐसा संगठन है और मैं जानता हूँ कि कम्युनिस्ट पार्टी के पास भी ऐसा संगठन है जो कि इस व्यवस्था को, इस बात को देखते हैं और इस पर ध्यान देते हैं। भारत सरकार के पास और राज्य सरकारों के पास भी ऐसा संगठन है और इन सबको मिलाकर पूरे देश में एक और संगठन है जो कि यह सब बातें देखता है। तो ऐसी अवस्था में इसकी क्या आवश्यकता है? मेरे खयाल से इस प्रस्ताव की कोई आवश्यकता नहीं है। मालूम यह होता है कि इस प्रस्ताव को उपस्थित करने वाले के मन में यह संशय हो गया है कि शासन ठीक ढंग से नहीं चल रहा है। राष्ट्रीयकरण की जो नीति है वह जितनी तीव्र होनी चाहिये उतनी तीव्र नहीं है। अगर उनको यह संशय हो गया है तो मैं उनसे यह प्रार्थना करता हूँ कि आप अपने संशय को दूर कीजिये। भगवान न कहे है : "संशयात्मा विनश्यति" जिसके

मन में संशय हो जाता है उसका नाश हो जाता है। मैं कहना चाहता हूँ कि जो जवाहर-लाल जी की नीति है उससे ज्यादा व्यावहारिक और वैज्ञानिक कोई दूसरी नीति नहीं है। मैं स्वयं समाजवादी विचारधारा को मानने वाला हूँ, कांग्रेस ने उसे आज स्वीकार किया है, मैं इसे बहुत पहले से ही स्वीकार करता रहा हूँ और जवाहरलाल जी की अर्थ-नीति का अध्ययन करने के बाद मैं इस नतीजे पर पहुंचा हूँ कि इस देश को चलाने के लिये, इसकी बिगड़ी हुई अवस्था को सुधारने के लिये इस नीति से बढ़कर वैज्ञानिक, सुलभ और व्यावहारिक दूसरी और कोई नीति नहीं है। मैं प्रार्थना करता हूँ कि संशय को दूर करके इस प्रस्ताव को वापस लिया जाय। माननीय सदस्यों से, चाहे वे विरोधी पक्ष के हों या कांग्रेस के पक्ष के हों मैं गम्भीरतापूर्वक कहता हूँ कि इससे कोई लाभ नहीं होगा। इन शब्दों के साथ मैं इस प्रस्ताव का विरोध करता हूँ और उनसे प्रार्थना करता हूँ कि वह इसे वापस ले लें।

SHRI N. C. SEKHAR (Kerala): Mr. Deputy Chairman, I rise to support this Resolution moved by Shri Ram Sahai. Many friends have expressed misapprehensions about this Resolution. I feel that this Resolution is very timely in the present context of our nation. That is what the Resolution has expressed. Our Government finds it very difficult to find out resources to meet the expenses of the Second Plan. Because of that, they have to prune the Plan. Now the Third Plan is said to be in the offing. For that also the Government may require a huge amount. To meet the scarcity of resources, the Government has started small-scale savings, that is, to collect small amounts of money from our people from their earnings. At the same time it is a question which has been agitating the minds of our common people as to why the Government refuse to tap the actual resources that are there in our land. Every honest nationalist—of course honest Congressmen as well as nationalists of

[Shri N. C. Sekhar.]

all shades of opinion in our country—is of the view that the foreign interests which have been exploiting our people for years together should be tapped from the very bottom. Now certain friends say or some sections of our people say that if the foreign interest is nationalized,—when I say foreign interests, I say with reference to a particular interest, namely, the British, and still further with reference to particular interests in Estates which must be nationalized—then the non-violent principle of India would be very much affected because it would be taken as having gone back on the non-violent principles. At the same time they are not hesitant in allowing these foreign interests to exploit our people. I could not understand how the aim, which the Congress has been airing off and on, is to be achieved. The aim is to establish democratic socialism. How are they going to have this socialism with a predominant sector of foreign interests existing and exploiting our people, since socialism means, as everybody knows, as every student of economics, politics and social science knows, stopping of exploitation of man by man. Here a foreign interest is unconditionally allowed to exploit the Indian people as well as the Indian situation. At the same time our national Government, from the other side, is exerting every nerve to organise a socialistic pattern of society. I do not know how these two will be consistent with each other. On the one hand you are allowing foreign interests to exist and on the other you are going to organise a socialistic society. How can you reconcile the one with the other? I can very well understand that in the present situation India needs industrial development. I can very well understand it. I can also very well understand allowing our own national monopolists to exist and thrive at the cost of the common man. But what I cannot understand and gulp is how you can allow the foreign interest, which has been exploiting our people, to go on unchecked, exploiting our situation, our economy, our people.

See, for instance, this small sector of tea plantations. Our plantation comes to about 40.5 per cent. of the world acreage. In the other sense it is 40.2 per cent. of the world's production. In the sense of acreage it is 6,33,630—this is approximate acreage—of which 5,11,847 acres are either in the Sterling companies or owned by non-Indian rupee companies. This means that the bulk of the acreage under plantation is in the hands of the British or foreigners. Take the total number of estates. It is 897 according to 1954 figures, of which 449 were Sterling companies and 168 were Rupee non-Indian companies. All these companies are managed by managing agents, of course non-Indian managing agents, not Indians. Let us see the capital. As everybody knows, since the Plantation Commission's Report is out, every Member of this House as well as the other House is well-versed with the facts given in the Report. Each and every educated, politically-minded countryman of India knows these figures. Yet I want to bring these figures once again before this House and also before those who argue time and again against nationalisation of the foreign estates. I know, I am quite aware of their argument against nationalisation. They fear that nationalisation of the foreign interests will after all have something to do with their own interests. At least they will have this sector as a deterrent or as a defence of their interests, capitalist interests. But that cannot work for a long time. Here what I want to say is this. I do not want to tire out this House with figures, but in a way the estates, the foreign estates, repatriate a huge amount, in crores, as profit, net profit from this land to their land of Britain at the cost of our people. True, it gives us a huge revenue and also it feeds certain sectors of our industry like plywood and engineering. But what about the trade? The entire tea trade is in the hands of the foreign companies. So, also, who auctions this tea in Calcutta and Cochin? It is done by the monopoly broking houses in Calcutta and Cochin. Out of the six

broking houses, only two are Indian. All the other four are British. How much do they make? What capital have they invested in this broking business? What is the profit that they have been reaping every year after these auctions? I would like to ask the Government of India, particularly the Ministry of Commerce and Industry, as to why they allow these interests to trade in tea, to have this broking business in tea, irrespective of the Indian interests, irrespective of the Indian demand for money? That is what I cannot understand certainly. Not only they hold a predominant sway over our economic life, but they also exercise political influence. And everybody knows that these imperialist interests, these capitalist interests in colonial countries like South America and Africa, exert immense influence over the respective Governments. Similarly here the foreign interests in these tea estates exert influence, as they exert in every other field, over this Government. For instance, I can tell you that there was a strike very recently in Kerala. That strike was predominantly in the British-owned estates. You might have heard of Kannan Devan Tea Estates. They own 1,23,000 acres of our precious land in Kerala. They have leased the land for 90 years. That is going to end within the next three or five years. That must be ended there itself. There was a strike. Something like 30,000 workers struck work. What for? Was it an illegal strike or unwarranted strike? No. That strike was quite legal; that strike was quite justifiable, because the bonus which they were paying for the last five years was not paid this year and last year.

That bonus the workers demanded for the last nine months. The estate owners refused it. So, to get that bonus from the unwilling hands of the British interests, they struck work. What did the manager do? I do not want to mention the name, since mentioning of an individual's name is not justified here or it is barred here. That man came to the Kerala Govern-

ment and said: "Why strike?" In brief, I say that the British foreigner came to our Government and came not only to our Government but also to the Centre and tried to exert his political influence there, so that the Centre might bring pressure upon the Kerala Government to withdraw the strike or to penalise the strikers. Finally the management somehow succeeded in getting the police to shoot down the workers. Of course, it is under enquiry. I do not want to say anything further on that subject. Then, certain people employed in the diplomatic service of foreign countries ran down to Kerala to warn our Government that unless they did this and that, they would do this and that. This was political influence, which these foreign interests exert upon you as well as the State Governments, which we do not want to allow. We do not want to allow them to go further with that. In view of the political, economic as well as social conditions, we demand the speedy nationalisation of these foreign interests, particularly the plantations where the British interests are predominant at the cost of India's interests. They should be nationalised. The Kerala Government requested the Central Government to nationalise them, but the Central Government stood in the way. Otherwise, if the Central Government at least showed willingness, this would have been nationalised earlier. We say this not because of our particular enmity with a particular interest, but because in the interest of our nation and our people and also in the interests of achieving the declared objectives of the Congress, the nationalisation of these tea estates or plantations owned by the foreign interests should be brought about as speedily as possible.

Then, Sir, either the Minister or the other Members on the other side may say that they did not swear by nationalisation of all these different tea estates. Government and the Cabinet took a decision that there should be State trading in rice. The Food Minister asserted that it will be

[Shri N. C. Sekhar.]

implemented. We have heard so many assertions, announcements, decisions and resolutions. I remember the history of the Congress resolutions and their implementations. I had been in the Congress ever since 1929 as an active worker and builder of the Congress in my own place. Take the Karachi resolution. Which section of the Congress explained the meaning of that resolution to the people and built up the Congress on the basis of that resolution? It is not at least the section which is very prominent in the Congress today. Take the Faizpur Congress resolution aiming at mass contact and collective unity. There were lot of arguments on that but who tried to implement that resolution? The same is the case with the anti-war resolution. Similar has been the fate of progressive resolutions and announcements. These things exist only on paper and are never implemented.

SHRI H. P. SAKSENA: May I know what right the speaker has to comment upon the Congress resolutions when he does not belong to the Congress?

SHRI N. C. SEKHAR: Even though I am not as old as Shri Saksena I will tell him that I am an equally honest and patriotic nationalist who fought the British.

SHRI H. P. SAKSENA: But you have left the Congress.

SHRI N. C. SEKHAR: Let the hon. Member remain seated.

I fought the British strenuously, perhaps more boldly and heroically than the hon. Member. I do not want to narrate here my political history. If he wants to know it, let him sit up with me and I shall explain to him how I worked in the Congress, for the Congress and how I made the Congress march against the British in my place. Anyway, let him not question my honesty and patriotism. Let him be aware of that

With these facts in view, Sir, I fully support, not only on my behalf, but on behalf of the common man whom I represent and on behalf of my Party, this Resolution.

श्री हीरावल्लभ त्रिपाठी (उत्तर प्रदेश) :

उपसभापति महोदय, आज के प्रस्ताव पर सवारणतया मैं न बोलता। लेकिन डा० जेड० ए० अहमद ने खास तौर से एक सवाल को हमारे सामने रखा। जब उनसे कहा गया कि इसमें कुछ दिक्कतें हैं—किसी ने कहा कि कैपिटल शाई (shy) हो जायगा, किसी ने कहा नेशनलाइजेशन की पालिसी तय हो ही चुकी है, इसकी क्या जरूरत है तो आपने जवाब में यह कहा कि, क्या है, कमिशन तो बनेगा ही, सारे मामले तो उसके सामने आयेगे ही, जैसा वह मुनासिब समझेंगे वह करेंगे, इसमें किसी को क्या परेशानी हो सकती है। आपने बात तो बड़ी खूबसूरती से कही और उन्होंने जिस तरह से कहा उससे ऐसा लगने लगा मानो इसके अन्दर कोई दोष नहीं है और बात कबूल कर लेनी चाहिए। डा० अहमद बड़े विद्वान व्यक्ति हैं, और हमारे बीच में रह चुके हैं और हमारी कमजोरी भी जानते हैं कि आसानी से हम बहलावे में आ जाते हैं, इसलिए उन्होंने उसी भाषा का प्रयोग किया है। हम उनको इस बात के लिये मुबारकवाद पेश करते हैं। लेकिन आज मैं उनसे पूछता हूँ कि क्या वे उस समाज के हामी नहीं हैं जो कि अपने को डाइनेमिक कहता है, जो कि विकास को जानता है, समझता है, और उसके लिए उसने अपना एक पथ निर्णय किया है और उस पथ के द्वारा वह अपने सिद्धान्तों को पूरा करने की चेष्टा करता है। उस पथ के अनुसार ही मैं उनसे पूछता हूँ: “क्या ऐसी कमेटी या ऐसा कमिशन किसी ऐसे निर्णय पर आज के उस समाज में पटुच सकता है जो दिन पर दिन विकास की ओर जा रहा हो, जिसमें नित्य प्रति नयी समस्याएं पैदा होती रहती हों, नित्य नये निर्णयों को करना

पड़ता हो, आर्थिक स्थिति को देखते हुए उत्पादन के यंत्र दिन पर दिन नये और भिन्न प्रकार के बनते जा रहे हों? क्या किसी एक दिन या एक समय पर उस निर्णय को वह कर सकता है कि बस आज के दिन यह होगा और दिन नहीं होगा। हां, अगर वे यह कहते कि एक परमानेंट कमीशन हो जाय जिस प्रकार प्लानिंग कमीशन है, जिस प्रकार नेशनल डवलपमेंट काउंसिल है, इस प्रकार का एक परमानेंट कमीशन हो और वह नित्य की स्थिति को देखते हुए, उस उभरती हुई आर्थिक व्यवस्था को देखते हुए और हमारी उस विकासशील उत्पादन शक्ति को देखते हुए, वह सदा स्थायी रूप से गवर्नमेंट को बराबर मशविरा देती रहे कि आप इस चीज को आज कबूल करें इसको कल और इस प्रकार की मशीनरी तैयार करके उत्पन्न आर्थिक अव्यवस्था को हल करें तो सरकार उस पर विचार करती। लेकिन सदन के सम्मुख जो प्रस्ताव है उसकी भाषा भिन्न है। उसका अर्थ यह है: *having regard to the present situation in the country* तो यह तो एक अस्थायी चीज हुई। अस्थायी कमीशन की बात उसके अन्तर्गत नहीं आती। श्री अहमद साहब मुझे ज्यादा जानते हैं कि चीन में आज भी जॉइंट प्राइवेट स्टेट इंटर-प्राइज चल रहा है, यह कितनी विचित्र की बात है। जो चीज वहां पहले से चल रही थी उसको वे अपने हाथ में नहीं कर पा रहे हैं और न ही उसके लिए कोई समय नियत कर पा रहे हैं। शनैः शनैः वह चीज सदा के लिए चीनी गवर्नमेंट के हाथ में चली आ रही हैं। हम जानते हैं कि चीन में आज वास्तव में किस तरीके से ट्रांसफार्मेशन हो रहा है, वह उसी तरीके से हो रहा है जिसको हम नहीं चाहते हैं। हम अपने देश में यह चीज कर रहे हैं कि जिस चीज की हमें आवश्यकता होती है उसके लिए हम कंपेंसेशन देते हैं, उसे हम छीन नहीं लेते। लेकिन चीन में इस तरह की बात नहीं की गई। उन्होंने वहां पर

यह किया कि जिसकी कैपिटल थी उसको मालिक मानकर उसके साथ हिस्सेदारी की। उसमें उन्हें इंटरस्ट दिया गया और आगे चल कर आज तनख्वाह देकर काम लेते हैं। इसलिए इस समस्या को हम यह समझ कर बैठ जायें कि कोई हार्ड एंड फ़ास्ट रूल या कोई सख्त फ़ार्मूला हो और उसके द्वारा हम इस चीज को कर लेंगे, मैं समझता हूं यह चीज सम्भव नहीं है। अब आप खास तौर से कोआपरेटिव्स को ही ले लीजिए जो चाइनीज का एक नारा था और जिसके जरिये से उन्होंने क्रान्ति की और इसलिए कोआपरेटिव उनका मूल सिद्धान्त होना चाहिये था। लेकिन उन्होंने कोआपरेटिव से प्रारम्भ नहीं किया। उन्होंने इस चीज को डिस्ट्रीब्यूशन आफ़ लैंड से शुरू किया और लोगों को मालिक बनाया। मालिक बनाने के बाद उनको कुछ साधन दिये और स्वयं कहा कि अगर टीम बनाकर काम कर सकते हो तो ज्यादा सुविधा होंगी। टीम बनाते बनाते उन्होंने यह महसूस किया कि अगर हम कोआपरेटिव बना देंगे तो ज्यादा अच्छा होगा। कोआपरेटिव्स बनाने के बाद उन्होंने लोअर फ़ार्म आफ़ फ़ार्मिंग का पर्सनल एक्सपीरियंस इतना ज्यादा प्राप्त कर लिया कि बाद में हायर फ़ार्म आफ़ फ़ार्मिंग शुरू कर दी जिसको हम कंजैक्टिव फ़ार्मिंग कहते हैं। उन्होंने शुरू में इस चीज को एकदम कबूल नहीं किया। वहां इस बात में द्वंद चलता रहा है कि हमको हायर फ़ार्म आफ़ कोआपरेटिव को कबूल करना चाहिये, उसे प्रश्रय देना चाहिये या नहीं देना चाहिये। उसके बाद माऊ त्से तुंग सारे चीन में घूमे और घूमने के बाद इस नतीजे पर पहुंचे कि देश की जनता लोअर फ़ार्म आफ़ कोआपरेटिव को हायर फ़ार्म आफ़ कोआपरेटिव में कंवर्ट करने के लिए पागल हो रही है और उसके पीछे दौड़ रही है।

इस प्रकार से वे इस निर्णय पर पहुंचे वहां कोई कमीशन, कोई कमेटी इस प्रकार

[श्री हीरा वल्लभ त्रिपाठी:]

से नहीं बैठे जो पहले जांच करे और फिर यह बताने कि किस दिन क्या होना चाहिये। खास तौर पर जब कि हम जंतन्त्रवाद पर विश्वास करते हैं, हम डिमोक्रेसी पर विश्वास करते हैं, हम कैपचर आफ मशीनरी पर विश्वास नहीं करते हैं। हम ट्रांसफार्मेशन एक सोशल आर्डर का दूसरे सोशल आर्डर में शांतिमय तरीके से करना चाहते हैं, तो ऐसी परिस्थिति में हमारे लिये और भी अनिवार्य हो जाता है कि जो पथ हम निर्धारित करें वह ऐसा न हो कि उससे हम स्वयं पथभ्रष्ट हो जायें। इन बातों को दृष्टि में रखते हुए मेरा यह विचार है कि इस प्रस्ताव का जो अग्रिमरूप है, उसको इस प्रस्ताव के जो लाने वाले हैं वे शायद स्वयं नहीं समझ पाये हैं। क्योंकि अगर इतनी ही बात होती कि क्या नेशनलाइज किया जाय तो वह आज भी गवर्नमेंट कर सकती है। लेकिन प्रश्न इतना ही नहीं है। प्रश्न यह है कि हमारे समाज की परिस्थितियों को देखते हुये, हमारे देश की अर्थ व्यवस्था को देखते हुये, जो हमारी दिक्कतें हैं उनको देखते हुये, किस प्रकार आगे बढ़ें। और उसके लिए यह प्रस्ताव बिल्कुल अनुपयुक्त है, अपर्याप्त है। इसलिए मैं प्रार्थना करूंगा कि वे इसको वापस ले लें।

श्री शीलभद्र याजी : माननीय डिप्टी चैयरमैन महोदय, हमारे साथी राम सहाय जी ने जो राष्ट्रीयकरण करने के सम्बन्ध में कमेटी स्थापना का प्रस्ताव रखा है, मैं उसका तहेदिल से समर्थन करता हूं। प्रस्ताव पर बोलते हुये बहुत से माननीय सदस्यों ने बेमुनासिब और तरह तरह के अल्फाज से इसको विभूषित किया है। जो कांग्रेस की नीति को ३० वर्ष से जानते हैं उनको पता है कि कराची कांग्रेस के फंडामेंटल राइट्स में यह लिखा हुआ है और सन् १९२८ में हमने उसमें यह घोषित किया था कि जो उद्योग हैं उनका हम राष्ट्रीयकरण करेंगे। जिस वक्त हमारी आजादी की लड़ाई ही

चल रही थी, जिस वक्त हम शक्ति में भी नहीं थे और जिस वक्त हमने समाजवाद की नीति अपनाने की घोषणा भी नहीं की थी, उसी वक्त हमने निर्धारित कर दिया था कि हमारी आर्थिक नीति क्या होगी। लेकिन बहुत ताज्जुब की बात है कि जब अवाड़ी, इंदौर अमृतसर और गौहाटी से आते आते नागपुर में हमारी सामाजवादी आर्थिक नीति की घोषणा ज्यादा स्पष्ट हो जाती है तो उसके बाद भी बहुत से सदस्य कहते हैं कि इस प्रस्ताव के लाने की जरूरत क्या थी। जब ३० वर्ष से हम इस नीति को घोषित करते आ रहे हैं और कांग्रेस पार्टी का ही एक सदस्य इस तरह का प्रस्ताव लाता है और वह यह भी नहीं कहता है कि अभी अमुक चीजों का राष्ट्रीयकरण होना चाहिये, सिर्फ कमेटी निर्माण की बात है, कमेटी सोचेगी, विचारेगी कि मौजूदा समय में किन उद्योगों का राष्ट्रीयकरण हो, तो इसकी भी मुखालिफत हो, इसका भी विरोध हो, यह मेरी समझ में नहीं आ रहा है।

बहुत से साथियों ने यह बताया कि हमारे देश में बहुत चीजों का राष्ट्रीयकरण हुआ है। लेकिन मैं समझता हूं कि अभी तक किसी भी विदेशी इंडस्ट्री का राष्ट्रीयकरण नहीं हुआ। हमारे कुछ सदस्यों ने यह भी मांग की है कि हमारे यहां जितने विदेशी उद्योग हैं उनका राष्ट्रीयकरण होना चाहिये। बहुत ठीक बात है। कामरेड माओ-से-तुंग की भी बात आई। चीन में राष्ट्रीयकरण नहीं हुआ है, यह भी बात आई। यह ठीक है कि वहां प्राइवेट सेक्टर है, लेकिन वहां जितने विदेशी उद्योग थे उन सब का राष्ट्रीयकरण किया गया। एक सवाल यह उठाया गया कि संविधान में यह लिखा हुआ है कि हमें क्षतिपूर्ति करनी पड़ेगी और उसके लिए हमारे पास पैसा नहीं है। हमारे सूबा बिहार में जमींदारी ली गई। वहां जमींदार २० करोड़ रुपया किसानों से लेते थे और सरकार को एक करोड़ ७५ लाख रुपया देते थे। इस तरह बाकी रुपया जमींदारों के पास जाता था, लेकिन जब

जमींदारी ली गई तो बिहार गवर्नमेंट को २० करोड़ रुपया मिला। उसी तरह से जो बड़े बड़े कल कारखाने हैं उनका अगर हम राष्ट्रीयकरण करें, तो अरबों रुपये की सम्पत्ति हमारे पास आयेगी। इसके अतिरिक्त मैं यह कहता हूँ कि संविधान में यह कहाँ लिखा है कि इतना रुपया उनको कम्पेंसेशन का मिलना चाहिये। बर्मा में जो इंडियन लोग खेती करते थे उनके पास त.स.-नीस हजार एकड़ खेती थी, लेकिन जब उनसे जमीन ली गई तो उनको एक एक एकड़ भूमि के लिए एक एक रुपया मिला। कौन कहने गया उसके लिए कि एक हजार रुपया एक एकड़ के लिए मुआविजा मिलना चाहिये। उसी तरह से हम अपने यहां भी उद्योगों का राष्ट्रीयकरण कर सकते हैं और संविधान के अनुसार उनको पेपर बांड दे सकते हैं। आज हमारी सरकार के पास तृतीय पंचवर्षीय योजना चलाने के लिए यथेष्ट पैसा नहीं है, हम कभी रूस की तरफ देखते हैं, कभी अमेरिका की तरफ देखते हैं। ऐसी हालत में जो हमारे देश में रिसोर्सेज हैं, जो बड़े बड़े कल कारखाने हैं जिनमें अरबों रुपये की विदेशों की पूजी लगी हुई है, उनका यदि हम जल्दी से जल्दी राष्ट्रीयकरण करे, तो हमें करोड़ों रुपये मिल सकते हैं और हमारे बहुत से काम हो सकते हैं। इसके लिए यह हो सकता है कि संविधान के अनुसार हम उनको ३०, ४० साल के पेपर बांड दे दें या संविधान में अमेंडमेंट कर दें जैसा कि तीन चार बार हम पहले कर चुके हैं। इस तरह अपने देश की हालत सुधारने के लिए हम अपने संविधान में अमेंडमेंट भी कर सकते हैं। इसके साथ साथ इस प्रस्ताव में केवल यही कहा गया है कि देश की मौजूदा परिस्थिति को ध्यान में रख कर कमेटी विचार करे। अब आप देखिये कि जब से नागपुर में हमारा प्रस्ताव पास हुआ तब से बिरला और डालमिया के जो प्रेस हैं वे किस तरह से हमारे प्रस्ताव के खिलाफ आग भड़का रहे हैं। ऐसी दशा में ऐसे प्रेसेज जो व्यापार की दृष्टि से काम

कर रहे हैं, उनका राष्ट्रीयकरण करना क्या अनुचित है? जो पार्टियों के प्रेस हैं, जो एक उद्देश्य के काम करते हैं, उनके लिए यह कहना ठीक है कि फंडामेंटल राइट्स के अनुसार उनका राष्ट्रीयकरण नहीं करना चाहिये। लेकिन जो प्रेस पैसा कमाते हैं, जो हमारे जर्नलिस्ट्स का शोषण करते हैं, या जो दूसरे बड़े बड़े उद्योग हैं, लोहे, कोयले आदि के बड़े बड़े कारखाने हैं, उनके राष्ट्रीयकरण के लिए अगर कमेटी बनती है, तो इसमें किसी को क्या विरोध हो सकता है। कुछ सदस्यों ने यह कहा कि उसके लिए प्लानिंग कमीशन है, लेकिन मेरे विचार में प्लानिंग कमीशन को राष्ट्रीयकरण करने का अधिकार नहीं है। प्लानिंग कमीशन का कार्य यह है कि वह देश के लिए योजना तैयार करे। इसलिए अगर कमेटी बनती है और तीस वर्ष से जो हमारी आर्थिक नीति चली आ रही है, उसके अनुसार विचार करती है, तो इसमें सरकार को घबराने की जरूरत नहीं है। और जो हमारे कुछ सदस्य दबी जबान में मुवालिफ़त कर रहे हैं उनको भी विरोध करने की जरूरत नहीं है। चूंकि हमारे कम्युनिस्ट सदस्यों ने इसका समर्थन कर दिया, इसलिये इसका विरोध होना चाहिये, ऐसी बात भी नहीं है। हमारे नेहरू जी भी जब आज योजना का काम करते हैं तो वे भी तमाम पार्टियों का कोआप-रेशन चाहते हैं। हम तो उससे भी और आगे जाने वाले हैं कि राष्ट्रीयकरण करने वाली जितनी पार्टियां हैं उन सब को एक होने की जरूरत है। राजगोपालाचार्य या और जो दूसरे रिएक्शनरी लोग हैं वे टाटा, बिरला को लेकर हिन्दुस्तान में कंजर्वेटिव पार्टी बनाने वाले हैं। इसलिये जो देश में शोषण करते हैं, जो हमारी पालिसी पर आघात करते हैं, पार्टियों के प्रेस को छोड़ कर जो बिरला, डालमिया के प्रेस हैं या जो विदेशों की इंडस्ट्रीज हैं उनका राष्ट्रीयकरण करने की जरूरत है। इस लिये सरकार से मेरी गुजारिश है कि ३० वर्ष से जो कांग्रेस की नीति रही है उसका ध्यान में रखते हुये सरकार इस कमेटी बनाने की

[श्री शीलभद्र याजी]

बात को स्वीकार कर ले। अभी तो कमेटी बनाने का प्रश्न है। यह चीज तो बाद में कमेटी सोचेगी कि क्या करना चाहिये। जहां तक कम्पन्सेशन देन की बात है, हमारी मर्जी पर है, हम उनको पेपर बांड दे सकते हैं। यह जरूरी नहीं है कि हम उनको रुपये गिन कर ही दें। जमींदारों को ही कौन नकद रुपये गिन कर दे रहा है।

श्री टी० पांडे : कहां से देंगे :

श्री शीलभद्र याजी : जैसे माओत्सेतुंग न दिया, जैसे बर्मा की गवर्नमेंट ने एक एकड़ के बदले एक रुपया दे दिया, वैसे ही हम भी दे देंगे।

श्री टी० पांडे : यहा तो डिमोक्रेसी है और वहां बुलेट है।

श्री शीलभद्र याजी : डिमोक्रेसी का मतलब एक्सप्लायटेशन नहीं होता है, डिमोक्रेसी का मतलब असली समाजवाद होता है, डिमोक्रेसी का मतलब लूट खसोट नहीं है। सही डिमोक्रेसी का मतलब है शोषण को रोकना, अन्याय को रोकना। इसलिये 4 P.M. हमारी समझ में राजा महाराजाओं और टाटा और बिरला को देने की कोई जरूरत नहीं है लेकिन चूंकि संविधान में है इसलिये कुछ न कुछ देना चाहते हैं, नाममात्र को देना चाहते हैं और उसके लिये हम बांड दे सकते हैं। यदि इस तरह से इन कठिनाईयों को बतायेंगे तो मैं समझता हूं कि इस देश में कभी समाजवाद नहीं हो सकता है। हमारे पंडित जी कहते हैं कि हमारी लाइफ टाइम में पन्द्रह वर्ष में समाजवाद होगा, लेकिन अभी जो नीति है आजकल जो नीति चल रही है उसमें समाजवाद की स्थापना कभी जल्दी हो सकेगी इसमें मुझे सन्देह मालूम होता है। तो मैं समझता हूं कि जो हमारी पालिसी है, जो हमारी नीति है और जिसका हमने खुलासा किया है, उसके मुताबिक इस प्रस्ताव को मान लेने में कोई

नुकसान नहीं है। अभी तो आप कमेटी का निर्माण करेंगे, कमेटी बनेगी, वह सोचेगी, विचारेगी और यह देखेगी कि मौजूदा समय में किसका राष्ट्रीयकरण करना चाहिये और किसका नहीं करना चाहिये और तब कहीं कुछ होगा। तो यह एक सीधी सी बात है। मैं समझता हूं कि जिस नीति का खुलासा हमने कराची में किया, अवाड़ी में किया, इंदौर में किया, अमृतसर में किया, गोहाटी में किया और नागपुर में किया उसके मुताबिक ही यह है। इस पार्लियामेंट में भी उस नीति को हमने माना है और उसका खुलासा राष्ट्रपति जी ने भी किया है। राष्ट्रपति जी के मुंह से पहले कभी समाजवाद की जरूरत की बात नहीं निकली थी, लेकिन इस बार, प्रथम बार, उनके मुंह से समाजवाद की बात आई है। इसलिये इस प्रस्ताव को मान लेने में कोई हर्ज नहीं है। इसमें सरकार के प्रति कोई अविश्वास की बात नहीं है। बल्कि मैं तो यह समझता हूं कि इस प्रस्ताव को न मानने से ही सरकार के प्रति कोई अविश्वास की बात हो सकती है। जो हमारे मुखालिफ़ पार्टी के लोग बैठे हैं वे हमारी कमजोरी पर और हमारी नीति पर ही पलने वाले हैं। बिना इसके उनकी दुकान में कुछ बिकने वाला नहीं है क्योंकि समाजवाद हमने ले ही लिया है और रूस और चीन से भी हमने दोस्ती कर ली है। लेकिन जो आपकी नीति है इस नीति के कारण ही उनकी दुकान चलती है। अगर यह नीति न हो तो उनको अपनी दुकान बन्द करनी पड़ेगी और उनको आप इधर बैठ पायेंगे। खैर, जो भी हो, हमारी जो नई अध्यक्षा हुई हैं वह सब को बुला रही हैं और हमारे डा० जेड० ए० अहमद साहब इधर आ सकते हैं और कामरेड भूपेश गुप्ता साहब भी आ सकते हैं। तो मेरा कहना यह है कि इस तरह की हमारी नीति रही है और हमारी खुलाशा नीति है और उसको हम २८ वर्ष से, ३० वर्ष से घोषित कर रहे हैं, इसलिये मैं समझता हूं कि इस प्रस्ताव को मान लेने में सरकार को कोई नुकसान नहीं है। बल्कि

शासक पार्टी की ३० वर्ष से जो नीति रही है, उसके अनुसार होगा और इसका सरकार पर और अच्छा असर पड़ेगा। इन शब्दों के साथ, हमारे साथी राम सहाय जी ने जो प्रस्ताव पेश किया है उसका मैं समर्थन करता हूँ और मैं उम्मीद करता हूँ कि सरकार इसको स्वीकार कर लेगी।

SHRI AKBAR ALI KHAN (Andhra Pradesh): Sir, I am grateful to you for giving me this opportunity to speak. I am very glad that my friend, Shri Ram Sahai, has brought forward this resolution. Whether it is accepted or rejected or withdrawn is a different matter, but actually it has stimulated the minds of all concerned, particularly those of my hon. friends sitting opposite. I think it is a very happy sign that, as in the policy with regard to external affairs, here also all the divergence, all the difference between this side and the opposite side has practically disappeared. I am happy to note from the speeches that I have heard today, and it is a very happy departure, that they are also very glad to accept and appreciate the industrial and economic policies of the Congress.

Sir, coming to the resolution itself, I feel that so far as the points referred to are concerned, there are certain things to be enquired into. I entirely agree with my friend, Dr. Ahmad, that so far as the principles are concerned, so far as our Industrial Policy Resolution of 1948 is concerned, so far as our economic policy resolution of 1956 is concerned, it is accepted on all hands that they are the best in the present situation and condition of our country, but the complaint is that they are not being implemented. I think my learned friends will agree with me when I say that for the sake of implementation appointment of a special committee is not required. A committee is required for enquiring into certain questions which are not quite clear. But when we are agreed so far as the objectives, principles and policies are concerned, I think there are already two agencies to see its implementation.

One is the Government. The other is the Parliamentary Committee on Planning which can always see that they are properly implemented or not, and it can give its suggestions which will certainly be given due consideration by the authorities concerned.

Now, Sir, the other point to which my hon. friend, Mr. Sekhar, referred really gives the clue as to why in the ultimate analysis we are opposed to this resolution. My friend has said that so much money is going to the foreigners and so much money is going to our capitalists. Now it is accepted that in the present situation of the country we are forced to have money either in the form of loans or in some other shape from countries outside India. That is not at all a matter which stands further argument or discussion, and on which there are any two opinions. That is the position that we have at present. Having that position in our mind, is it right that at this stage the Parliament should appoint a committee to enquire into this matter, which will amount to introducing a policy which will certainly scare not only our people but scare foreign capital which is coming from outside? It is very good to enquire into things, but when its implications are so far-reaching and so deep, we have to think before we pass a certain resolution, although there are certain aspects . . .

SHRI BHUPESH GUPTA: The American capitalist, I think, is not exporting socialism into your country.

SHRI AKBAR ALI KHAN: I fully appreciate the hon. Member's views, but at the same time I fear that he and his friends are so much biased against certain things that they are more than fanatics. Excuse me for saying so. Let us see things as they stand. Don't blame the American because he is an American, don't blame the Englishman because he is an Englishman. In the interests of our country, if we can get funds from the United States, from England, from

[Shri Akbar Ali Khan.]
outside India, I think we must welcome such things—of course without strings, of course without any reservations, of course without any conditions which will go against the very basic interests of the country, and there I entirely agree with you.

AN HON. MEMBER: They are entirely without strings.

SHRI AKBAR ALI KHAN: The other thing in this connection that becomes very prominent is that we are going on the road towards socialism, but let us see that whatever concerns we have already taken up run properly, and for that purpose we do require very efficient staff, highly trained staff, very experienced people. It is not the I.C.S. or I.A.S. alone who would manage. We would like to have trained personnel, we would like to have administrative skill for that particular purpose. It is that thing which is also very necessary. It was in that light that the Food Minister yesterday mentioned, that they had decided as a matter of policy to have State trading in foodgrains, but that they were not implementing it because they were working out the details. It is much better to take a little time and work out a well-planned scheme instead of doing it in a hurry and withdrawing it after a few days' time.

Sir, these are the suggestions that I want to place before you. We are at one with our friends opposite as far as the principle is concerned. I see neither innocence nor mischief in the resolution, nor am I prepared to oppose it simply because Mr. Bhupesh Gupta has supported it with all enthusiasm. That has been the exclusive privilege of the Opposition to oppose for the sake of opposition. But so far as our party is concerned, I can tell my friends that from whatever quarter good things come, we will welcome them wholeheartedly.

SHRI V. PRASAD RAO (Andhra Pradesh): Sir, I move:

"That the question be now put."

MR. DEPUTY CHAIRMAN: The question is:

"That the question be now put."

The motion was adopted.

SHRI AKBAR ALI KHAN: The Opposition and the Congress are united here.

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, while taking part in this debate, I would like to place before the House the basic issues which have been raised as a result of this Resolution. As several hon. Members have already pointed out, the policy with regard to the objectives to be achieved in this country has been very well defined and in precise and concrete terms. Even in spite of such a clear-cut and competent definition of both the policy and the objectives, it is, as several hon. Members rightly pointed out, very necessary to take a review of the situation from time to time to see whether those desired objectives, the policy and the programmes, are being followed in the right spirit and in the right direction. Therefore, Sir, while I would not like to deal at very great length with all the issues that have been raised here this afternoon, I would place before the House three basic considerations in judging what the Government and the people of this country are doing in order to raise the political, social and economic status and the day to day living standards of the people of this country.

In respect of the economic and industrial policy, as we all know, the policy of the Government has been well defined in the first Industrial Policy Resolution of 1948 and the subsequent amended Policy Resolution of 1956 and with your permission, Sir, I will only read out a few lines in order

to bring before the House the basic objectives of this policy:

“Accordingly, the State will progressively assume predominant and direct responsibility for setting up new industrial undertakings and for developing transport facilities. It will also undertake State trading on an increasing scale.”

Sir, while mentioning the Directive Principles of State Policy in the Constitution, the Industrial Policy Resolution has in very clear terms stated in what direction the State will move while this Policy is being framed and implemented. It was also rightly pointed out here whether the policy-making and thinking were being continuously done or not and what the machinery was at the disposal of the Government and the people of this country to frame this policy.

Therefore, the three basic points which I wanted to place before this House are the policy of the Government, No. 1, the basic policy; No. 2, the machinery for policy-making and thinking on this very important subject; and No. 3, the programme of implementation of this policy which is under continuous rethinking and modification to suit the needs of the country from time to time.

Coming to the first subject, that is the policy of the Government, as the House has already discussed here now and in the past, recently in Nagpur, the All India Congress Committee launched upon a full-fledged programme of establishing socialism in this country. Even as early as 1931, the Karachi Resolution on Fundamental Rights had clearly indicated in what direction the Indian National Congress wanted the people of this country to move forward. Subsequent to that, after independence, we once more clarified our ideology and thinking on this subject and in Avadi, we decided that this country would have

to establish for the welfare of the people of this country a socialistic pattern of society. Four years after Avadi, in Nagpur we reiterated our objective in clearer and firmer tones and in complete description as to what shall be the methods and programmes to achieve this objective and goal. While this policy at the political level is being framed, the House is fully aware—and as rightly pointed out by my friend, Shri Akbar Ali Khan—that the highest political forum of this country is continuously giving its attention to the policy-making part of it. At the political level, we have the All India Congress Committee and the Working Committee of the Indian National Congress which not only take into consideration the developments taking place all over the country and throughout the world, but also the political thinking of the groups in the opposition—political opposition to the party which has won independence for this country and which today holds the reins of the National Government. Therefore, it will not be correct to say that the thinking part of the policy at the political level is abandoned or requires some committee or a group of people, a group of economists, a group of sociologists or political thinkers to set before the nation any new ideas about these objectives—a creed, doctrine, dogma or political, social or economic thinking.

Then at the executive level, once the thinking part is done, the people will ask, “What have been the steps taken in order to achieve those objectives?” Therefore, as we all know, with the first experiment in the world on socialism through democracy, we ushered in the basic idea of planning in democracy. I can say—and the whole world knows it—that for a democratic country, India can claim—and particularly claim—that it was the first country to accept planning as the basic mechanism in order to achieve the welfare of the people of this country. Excepting the totalitarian countries where the entire coercive apparatus of

[Shri Mahabhai Shah.]

the State and the total plan is marshalled with the total resources of the people through force and coercion it is left to India to share the honour to be the first democratic country in the world to have democracy ushered in through a planned programme of economic and social development. Therefore, a Planning Commission was constituted in the year 1950, three years after independence. Very few countries can claim such a privilege of having basic ideas on economic and social thinking crystallised within the short period of three years of independence. And we all know what a great success the Planning Commission and the ideas of planning have achieved in this country. Almost one can say that the first success that the planning idea has achieved is that the word 'planning' has become almost a domestic and household word. In every walk of life, from the hut, from the village to the biggest urban area, everybody has become plan-minded and plan-conscious. Therefore, at the executive level also, the Government possesses one of the fittest instruments on national planning which is assisted by panels of economists, scientists, sociologists, thinkers and various other groups of people.

Then, Sir, again, in order to guide the basic policies of the Planning Commission itself, the national Cabinet and the two Houses of Parliament are there assisted and associated by the State Governments and their legislatures. Therefore, the adequate machinery for rethinking, modifying, re-adjusting or expanding the basic policies if and when necessary does already exist.

Here I would like to mention that among the various objectives that we have set before the nation and which the people of this country have taken upon themselves, nationalisation is an important instrument wherever found necessary or desirable in the public

interest or the overall national interest. We are not a doctrinaire people, we are not a dogmatic people, we are not wedded to any particular dogma or set of ideas in order to achieve the desired objective, and yet, nationalisation is an important instrument. Wherever the Government has felt, wherever the political party has felt, that the social interest could be best served by taking over a particular instrument of production, trade or distribution, it has not hesitated for a moment to do so. The obvious examples which I need not go into are before the House. The transport services are there and the air services were nationalised when the Government felt that the nationalisation of air services would be in the best interests of the country. The life insurance business was nationalised when the Government was convinced that it would be a fit instrument to raise resources and that it would be desirable to do so to fulfil the objectives that the people of this country have set before them through the nationalisation of life insurance business. Also, Sir, in order to have a very big plan, the massive effort is the Third Plan. To achieve what we call generally a self-sustaining and self-generating type of economic development—to achieve new heights of economic and social development—the Government decided that on the one hand price support to the farmer would have to be given and on the other hand, while trying to pump money, the inflationary tendencies would have to be checked. That made it necessary for the Government to consider the taking over of the foodgrain trade at the wholesale level.

Therefore, I am giving these instances to suggest and show to the House that at no moment of time Government has ever hesitated to intervene, and effectively intervene, to take over trade or industry or any other type of instrument that is necessary provided it is considered to be in the best public interest or overall

national interest. Therefore, I would not like to very much strongly differ from my friends, Mr. Bhupesh Gupta and Mr. Sekhar, but I would urge them to reconsider every time when they raise doctrinaire ghost before the country, whenever they put before the public, something of a repeated slogan, that we have to judge in such a big country with scanty resources and the huge manpower, every type of policy-making from time to time from an overall angle. It will not be correct to merely get wedded to a dogma or a doctrine merely thinking that the particular policy or the particular approach will be the solvent of all the economic evils or the social evils before this country.

The third point which I wanted to make is that the programme of implementation has also to be judged in its proper perspective. We have considered in this Industrial Policy Resolution the public sector as a very important instrument of industrial policy. The Schedule A industries have been clearly defined. Schedule B industries in which both the private and the public sectors can participate have been clearly laid down, and the rest of the economic instruments have been for the private people to undertake. Even there wherever the State has felt necessary, it is going into these fields as just now I have mentioned before the House.

SHRI BHUPESH GUPTA: Do you think you are strictly adhering to Schedule A of the Industrial Policy Resolution?

SHRI MANUBHAI SHAH: That is exactly our difference with my friends, Mr. Bhupesh Gupta and the friends of his way of thinking. Wherever a particular scheme—small or medium size—comes before the Government and where the basic issues are not being altered or the basic trends of policy are not being deflected, there is no reason to shut out one's mind to all the new currents or not to look upon a particular problem in its proper perspective. Therefore, one, two

or five exceptions here and there made even under Schedule A should not go to prove or otherwise that we have deflected from the chosen path, the path which we have volitionally and by understanding accepted for ourselves.

Sir, I will now come to the development of the public sector. We have been criticized several times over the functioning of the public sector. I have the good fortune in this country to be associated very closely with the public sector for the last three years. I know how efficiently some of our factories are working. Take, for instance, the Hindustan Machine Tools. This factory was designed, with the best Swiss technical advice and competent guidance that we were getting, to produce 31 machines as a target per month in 1960-61, and what our boys and technical officers have done—most of the Swiss experts have left us; only a handful are left with us now—our own Indian technicians have produced for us in January of this year hundred and one machines. They all deserve our heartiest congratulations. I know I will be voicing the feelings of this House if I convey these congratulations to them on behalf of this House that they have done really wonderfully. They have exceeded the targets three times before two years of the target date.

Sir, in the Hindustan Antibiotics, we all know that before the Pimpri plant was started, penicillin in this country was being sold at anything between Rs. 1/12 annas per mega unit to Rs. 2 per mega unit. This plant was designed to produce 24 million mega units per year. In the beginning due to several defects the production before three years could not rise to more than 6 million mega units. We consulted many technical experts from outside, tried our level best with technical foreign collaboration but the production could not go beyond 9 million mega units before two years. And what do we find today? Due to untiring efforts, due to unstinted

[Shri Manubhai Shah.]

co-operation between the workers and the management in Pimpri, the current year's rated production has gone up to 34 million mega units. Sir, that is a record production, unanticipated by the original designers of the plant. The plant exceeded the target by 10 million mega units before two years of the target date. And what is the price and standard of the quality? Sir, the quality of the Pimpri penicillin tested by all world standards and Indian standards is one of the best in the world. And the price today has been brought down from Rs. 1/12 annas per mega unit to ten annas or eleven annas per mega unit. That shows that at one-third cost our boys and technicians and experts could produce that very life-saving drug which we were importing three years before at three times the price. This plant has exceeded all the targets that we laid before it due to the work of our men there in the factory.

I will not narrate the wonderful achievement that Sindri has done. Today, Sir, we are in a position—we have tendered and our tenders have been accepted—to completely fabricate the Rourkela plant to the extent of Rs. nine crores. Out of the equipment of Rs. fifteen crores that is going to be utilised in Rourkela fertilizer, nitrogen fertiliser, Rs. 9 crores worth almost 60 per cent., of the equipment—will be fabricated by the Sindri plant by our Sindri experts themselves. These are matters which should be repeated, which should be remembered, because there is a feeling in some quarters in this country—when one extreme side is talking of taking over and doing everything at the State level—there is another section of society which does not yet take kindly to the activities of this public sector. To these friends I want to address. I would ask them to go to factories and see their work. These are all national projects. They do not belong to one individual, yet they belong to all. If a man can go

with open-mindedness there, he will realise for himself that the people of this country—whether in the private sector or in the public sector—can deliver the goods if all the co-operation that is needed is forthcoming for that enterprise. Therefore, Sir, this public sector, these public enterprises have been a real source of great inspiration.

There is the same story of the National Instrument Factory. What is going on in the Bhopal Heavy Electrical Project and the three national steel plants to which I will come presently? Sir, with regard to Rourkela, Bhilai and Durgapur, as this House is aware, two years before when the debate was taking place, even last year, many doubting Thomases used to raise eye-brows whether the plants will go into production on the scheduled dates or not. And what do we find? We have completed the programme. The first blast furnace has been fired by the President. The hon. President went there only a few days back and both Bhilai and Rourkela have started. The Durgapur plant is to follow suit very soon and the finished steel will be produced according to schedule in the course of the next nine to twelve months. This shows that even mighty projects the people of this country can raise to any height, and that the policy itself gives them strength, that the thinking on the part of the planners, the political leaders and the national leaders have generated a new type of self-confidence in a country where self-confidence was totally lacking in the days of dependence for over two hundred, three hundred or four hundred years that we were under the British and the foreign masters. Therefore, Sir, all these factors have to be properly taken into consideration.

My friend, Mr. Himatsingka, was mentioning about the State Trading Corporation. I know he did not want to criticise it in an unfriendly manner, but there have been many misunderstandings about it. I can say from the Government that the State Trading Corporation has come to a stage

when it is going to remain one of our major instruments of foreign trade in this country whether anybody likes it or not. I know people will like it when they understand it—because I have found little malice, if at all—if things are properly explained in our country. If my friends will like to look into the working of the State Trading Corporation, because we are closely associated with it, I can assure them that the overall export trade in the iron ore, in manganese, has gone up as a result of the State Trading Corporation's activities. It may be that the world recession has in many cases, sometimes in a particular month or a period, depressed the quantitative export for some time. But above all, as a result of the intervention of the State Trading Corporation, we have been able to increase in many items the export trade of India.

The second thing which the State Trading Corporation has done is, what we call, the regulation of prices. As you know, Sir, many times questions are being put in this House that copper is scarce, fertilisers become very expensive, sometimes some basic things become very expensive. The State Trading Corporation in importing such things through the State—caustic soda, soda ash, all the basic things which I have mentioned—has become a big regulator of the prices of these commodities. That is one of the basic functions, one of the most important functions, that has been assigned to the State Trading Corporation. Therefore, the State Trading Corporation has become in the field of the public sector, in the field of industries, of gigantic projects, in the field of international trade, one of the most vital instruments of public policy in this country. It has got to expand progressively every year, and it is so in most of the countries of the world because these scores of commodities, these vital commodities, cannot be sponsored always through the efforts of the individuals.

Sir, I will not take more time of the House. I tried to place before the

Mover of this Resolution and before the hon. Members the basic points of the national policy as they are mentioned in this document and as enshrined in the Constitution of India, which has been further elaborated by the different resolutions of the political party in power, and also by the Planning Commission's own desired objectives as mentioned in the Second Plan which would be further mentioned in the Third Plan. For political thinking we have the fittest instrument that can advise us from time to time as to what action has got to be taken, and on the programme side, as I have already mentioned before the House, the programme is going apace, and we shall not in any way slacken our efforts. We shall see that the public sector expands whenever and wherever necessary in the public interest. And even nationalisation, if I may repeat it, we have considered to be an important instrument, of course, wherever necessary and desirable in the overall national interest.

With this explanation with regard to the basic policy of the Government and the implementation of the programme, Sir, I have no doubt that the hon. mover will perhaps consider withdrawing his resolution. Thank you, Sir.

SHRI PERATH NARAYANAN NAIR (Kerala): Sir, the hon. Minister has referred to the Hindustan Antibiotics and its great achievements. May I know why the Government have thought it necessary to invite mercks with about 60 per cent. of the shares allotted to it, if we have done so well in the public sector at the Hindustan Antibiotics?

SHRI MANUBHAI SHAH: Sir, I am glad that he has raised this point. The programme of drugs is an enormous programme, involving a large number of items, which is being implemented by us through Soviet collaboration. There are also a number of items outside this programme which were being manufactured in the past and which are being manufactured at present

[Shri Manubhai Shah.]

also through different collaborations. In the field of drugs there are certain private sector industries also, and there is no reason for us either to prevent them or to discourage them when they want to expand their activities, of course, in the public interest.

Then, Sir, regarding the Mercks' combination with the Tatas . . .

SHRI V. K. DHAGE (Bombay): Sir, the hon. Minister, on a previous occasion, had stated that there were a number of other firms which were producing penicillin and these drugs. Would he kindly enlighten us as to what those firms are?

SHRI MANUBHAI SHAH: The Alembic Chemical Works and also the Standard Chemical Works. I might point out that there is a plant for the manufacture of 10 million mega units of penicillin. But apart from that, Sir, penicillin is not the be-all and end-all of all basic drugs. There are other drugs also including alkaloids and various other types of herbal drugs. At this stage there is a vast field in this matter. There are so many projects like Pimpri and other plants with which we are proceeding, one of them with German collaboration also. There are Russian-aided five projects also. And yet many more efforts will have to be made by the people of India in order to see that this country becomes self-sufficient in all basic drugs in the next five or six years.

श्री राम सहाय : माननीय उपसभापति जी, आनरेबिल मिनिस्टर साहब की स्पीच सुनने के बाद मुझे विशेष नहीं कहना है। केवल दो एक बातें मुझे कहनी हैं। एक बात श्री भूपेश गुप्त जी ने इस पालिसी को स्वीकार करते हुये यह कही है कि कांग्रेस की कहने की नीति कुछ और है और करने की नीति कुछ और है। मैं समझता हूँ कि शायद उन्होंने कांग्रेस की पालिसी को समझने में कुछ गलती की है। कांग्रेस जैसा सोचती

रही है, जैसा विचार करती रही है, उसी पर दृढ़तापूर्वक अमल करती रही है और भविष्य में भी अमल करती रहेगी, ऐसा उन्हें विश्वास करना चाहिये।

मैं समझता हूँ कि करीब करीब सभी मित्रों ने इस प्रस्ताव का स्वागत किया है, लेकिन मेरी समझ में नहीं आया कि पांडे जी ने इसकी मुखालिफत क्यों की। इसमें कोई शक नहीं है कि जिन शब्दों में वे चाहते थे इस प्रस्ताव की मुखालिफत कर सकते थे, लेकिन एक दो रिमार्क्स जो उन्होंने दिये वे मैं ऐसा समझता हूँ कि उपयुक्त नहीं थे। मैं समझता हूँ कि जब उन्होंने रिजोल्यूशन के मूवर की स्पीच नहीं सुनी, जब उन्होंने रिजोल्यूशन को अच्छी तरह से स्टडी नहीं किया, तब उन्होंने जिस प्रकार के रिमार्क दिये वे कुछ शोभनीय नहीं हैं। उन्होंने मुझे जानते न हुए भी मनचाहे रिमार्क दिये हैं इस लिए महज उनकी जानकारी के नाते, अपनी बड़ाई की दृष्टि से नहीं, यह बता देना चाहता हूँ कि सन् १८९४ का मेरा जन्म है और सन् १९१३ से मैंने लीगल प्रोफेशन शुरू किया है। उनको मालूम रहना चाहिये कि जिन कार्यों को करने का उनको गर्व हो सकता है या है वह कार्य मैं उनके जन्म के पहले से करता आ रहा हूँ। यह बात मैं इस लिए कह रहा हूँ क्योंकि उन्होंने एक "कृतघ्न" शब्द इस्तेमाल किया। मैं उनसे नम्रतापूर्वक और अदब के साथ यह निवेदन करूँगा कि वे कितने ही विद्वान हों, कितने ही चतुर हों, किन्तु "कृतघ्न" शब्द कितना बुरा है, यह शायद वे नहीं समझ सके। मेरे लिए उन्होंने यह शब्द इस्तेमाल किया और मैंने बड़ी खुशी से सुन लिया। लेकिन भविष्य में वे ऐसा न कर सकें, इस लिए "कृतघ्न" शब्द के बारे में मैं उनको बतला दूँ कि हमारे यहां संस्कृत में एक श्लोक है और उसका भावार्थ यह है कि एक पिशाचनी श्मशान में एक मृत मनुष्य की खोपड़ी में कुत्ते का मांस पका रही थी और उसको पकाते हुये

उसने उसको ढक दिया । इस पर एक देखने वाले ने उससे यह पूछा कि क्यों पिशाचनी, तू मर्घट में बैठी हुई है, नर मुंड में कुत्ते के मांस को पका रही है, तो फिर तू ने उसको ढक क्यों दिया है ? यह सुन कर पिशाचनी ने कहा कि मैं ने इस लिए ढक दिया है ताकि किसी कृतघ्न मनुष्य की उस पर नज़र न पड़ जाय । मैं उनसे निवेदन करना चाहता हूँ कि वह विचार करें कि "कृतघ्न" शब्द अपने यहां कितना बुरा माना गया है, इस पर ज़रा विचार करके वे इस शब्द को इस्तेमाल किया करें, इस लिए मैंने यह बात कही । कांग्रेस की नीति के सम्बन्ध में मैं समझता हूँ . . .

श्री टी० पांडे : इस सम्बन्ध में मैं यह चाहता हूँ कि मैं अपनी कुछ सफाई दे दू । अगर मैं ग़लती नहीं करता हूँ, तो और सज्जनों ने इसे सुना है, इस शब्द का प्रयोग मैंने आपके लिए नहीं किया, यह मैं स्पष्ट कर देना चाहता हूँ । इस सम्बन्ध में मैं और कुछ तो नहीं कहता, लेकिन एक शब्द ज़रूर कहता हूँ कि जब युद्ध हो रहा था और भगवान श्रीकृष्ण ने अर्जुन को उपदेश किया तो उसमें "संशयात्मा विनश्यति" की बात आई है । मैं विद्वान नहीं हूँ । एक साधारण कांग्रेस कार्यकर्ता हूँ । यह खुशी की बात है कि मेरे जन्म के पहले से आप देश भक्त हैं । आप की इस बात से मुझे इंस्पीरेशन मिलेगा और आपके प्रति मेरे मन में जो आदर भाव है उससे आप संदेह रहित रहें ।

श्री राम साय : कांग्रेस की नीति के सम्बन्ध में मैं यह निवेदन करना चाहता हूँ कि कांग्रेस के अन्दर जो सब से बड़ा पद कांग्रेस अध्यक्ष पद है, केवल उसका छोड़ करके मैंने सभी पदों पर कार्य किया है और मैं यह समझता हूँ कि कांग्रेस की जो अर्थ नीति है उसको मैं आज से नहीं बल्कि लगभग ३० साल से खूब अच्छी तरह से स्टडी कर रहा हूँ, मनन कर रहा हूँ । मैंने जिन शब्दों में इस प्रस्ताव को रखा उससे ही मैं समझता हूँ कि

यह बात स्पष्ट होती है कि वह किसी प्रकार कांग्रेस नीति या शासन की नीति के विरोधी नहीं हैं । पांडे जी मेरे स्पीच को सुनते तो शायद उन्हें पता चलता कि जो बातें उन्होंने अपने सपोर्ट में दुहराई हैं वे बातें मैं पहले ही निवेदन कर चुका हूँ ।

अभी माननीय मिनिस्टर महोदय ने जिन बातों का उल्लेख अपनी स्पीच में किया उनको मैं पहले ही अपनी स्पीच में भली प्रकार से बता चुका हूँ कि किस प्रकार से हमारा देश उन्नति कर रहा है इसलिये मैं इस विषय में कुछ ज्यादा न कह कर आपके द्वारा इस सदन से यह इजाजत चाहता हूँ कि मुझे इस प्रस्ताव को विदड़ा करने की स्वीकृति दी जाय ।

*The Resolution was, by leave, withdrawn.

RESOLUTION REGARDING APPOINTMENT OF A COMMITTEE OF MEMBERS OF PARLIAMENT TO EXAMINE EXISTING GOVERNMENT RULES, REGULATIONS AND EXECUTIVE ORDERS WITH A VIEW TO ELIMINATING DISCRIMINATION IN GOVERNMENT SERVICE.

SHRI BHUPESH GUPTA (West Bengal): Sir, I suffer from a handicap. Sir, I move the following Resolution:

"This House is of opinion that all rules, regulations and executive orders of Government which result in or encourage discrimination, political or otherwise, in Government services and State undertakings should be annulled and that Government should appoint a Committee of 30 Members representing both Houses of Parliament to examine the existing Government rules, regulations and executive orders and to make recommendations for the purpose."

*For text of Resolution vide col. 571 *supra*.